

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**
(Application under Section 18(1) read with Sections 14,15 of the
National Green Tribunal Act, 2010)
ORIGINAL APPLICATION No. 212 OF 2021

IN THE MATTER OF:

State of Andhar Pradesh

..... Applicants

Versus

Union of INDIA &Ors

..... Respondents

INDEX

S. No.	CONTENTS	Page No.
1.	Counter affidavit filed by the 1 st Respondent (MoJS) & 4 th Respondent (KRMB)	1 - 7
2.	Annexure – I G.O. Ms. No. 159, dated 07-07-2007	8 - 8
3.	Annexure – II G.O. Ms. No. 107, dated 11-06-2015	9 - 9
4.	Annexure – III Letter from MoJS to KRMB Letter No. R-21012/3/2020 Pen Riv-MoWR, dated 29-05-2020	10 - 10
5.	Annexure – IV KRMB letter No. F.No.2/04/2018/KRMB/1208-1212, dated 30-05-2020	11 - 11
6.	Annexure –V Minutes of 12 th meeting of the Krishna River Management Board held on 04-06-2020	12 – 46
7.	Annexure –VI Minutes of 2 nd Meeting of Apex Council held on 06-10-2020	47 - 59
8.	Annexure –VII Relevant extract from the Gazette of India MINISTRY OF JAL SHAKTI (Department of Water Resources, River Development and Ganga Rejuvenation) NOTIFICATION New Delhi, the 15th July, 2021 S.O. 2842 (E)	60 - 61


EXECUTIVE ENGINEER
Krishna River Management Board
3rd Floor, JALASOUDHA
Errummanzil, Hyderabad-500 082

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

(Application under Section 18(1) read with Sections 14,15 of the
National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 212 OF 2021

IN THE MATTER OF:

1. State of Andhra Pradesh

Represented by its Secretary, Water Resources Department,
Secretariat, Velagapudi

Guntur District, Andhra Pradesh-522503.

Mail: cs@ap.gov.in

....Applicants

VERSUS

1. Union of India

Represented by its Secretary,

Ministry of Jal Shakti,

Shram Shakti Bhavan,

New Delhi - 110001

Mail: secy-mowr@nic.in

2. Union of India

Represented by its Secretary,

Union Ministry of Environment, Forest & CC

Indira Paryavaran Bhavan

Jorbagh, New Delhi-110003

Mail secy-moef@nic.in

3. National Board for Wildlife,

Represented by its Chairman,

MoEF& CC, New Delhi

Indira Paryavaran Bhavan

Jorbagh, New Delhi-110003

Mail mefcc@nic.in

4. Krishna River Management Board,

Represented by its Member Secretary,

Govt. of India, Ministry of Water Resources,


काराकरी अभियंता / EXECUTIVE ENGINEER
कृष्णा नदी प्रबंधन बोर्ड/KRISHNA RIVER MANAGEMENT BOARD
तीसरी मंजिल, जल शोषा/3rd FLOOR, JALASOUDHA
एरुममंजिल/ERRUMMANZIL, हैदराबाद/HYDERABAD-500 082

5 Floor, Jalsoudha, ErrumManzil
Hyderabad-500082
Mail membersecretary-krmb@gov.in

5. State of Telangana,
Represented by its Chief Secretary,
Telangana Secretariat, 5th Floor,
Burgula Rama Krishna Rao Bhavan,
NH 44 Hill Fort, Adarsh Nagar,
Hyderabad-500022
Mail cs@telangana.gov.in

... Respondents

I, Shri S. Siva Sankaraiah, S/o Shri Veera Bhadraiah, aged 57 years and working as Executive Engineer in Krishna River Management Board (KRMB) do hereby solemnly affirm and sincerely state as follows:

1. It is submitted that this report has been filed on behalf of 1st and 4th Respondent herein. I am well acquainted with the facts of the case on the basis of records available in our office. I have read the affidavit filed in support of the Original Application. I deny all the averments made therein except those that are specifically admitted hereunder.

2. It is submitted that, the present O.A. 212/2021 has been filed praying:

"(i) To declare the unilateral, indiscriminate, unauthorized construction of Dindi LIS without prior environmental clearance as mandated under EIA Notification 2006, and contrary to the mandatory requirements of clearance and appraisal by the Central Water Commission as mandated under the provisions of Sections 84(3)(ii), 85(8)(d) and para 10 of Eleventh Schedule of the Act 6 of 2014 by the 5th Respondent project proponent, causing serious prejudice to the

Application State affecting the rights of the inhabitants of the State of A.P. guaranteed under Article 21 of Constitution of India, as illegal, arbitrary and unjust,

(ii) and to declare the inaction of the respondents 1, 2, 3 & 4 herein in taking action against the 5th Respondent project proponent against its unauthorized project i.e., Dindi LIS without any appraisal by 4th respondent and CWC and sanction by Apex Council and contrary to the procedure envisaged under Section 84 (3) (ii), 85 (8)(d) and para 7 and 10 of Eleventh Schedule of the Act of 2014 and EIA notifications, 2006 dated 14.09.2006 and its subsequent amendment, prejudicial impact on the Applicant State and its farmers and other inhabitants of the applicant depending on water of river Krishna as illegal, arbitrary and unjust and to direct the respondents 1, 2 & 4 to take immediate appropriate action against the 5th respondent project proponent for constructing Dindi LIS.

(iii) Directing the respondents to pay the cost of the proceedings.

(iv) To pass any such orders."

3. In this context and as per KRMB office records it is brought to the kind notice that as per the erstwhile Govt. of AP, I&CAD Dept G.O.Ms No. 159, dated 07.07.2007 **(Annexure - I)**, the State Government has accorded approval to the estimate for an amount of Rs. 130 lakhs for providing lift from proposed Dindi Balancing Reservoir of SLBC Tunnel Scheme to feed existing Dindi Reservoir for investigation, preparation of DPR of proposed Lift Irrigation Scheme from Dindi balancing reservoir.

4. As per KRMB office records, Government of Telangana vide G.O.Ms No. 107, I&CAD Dept., dated 11.06.2015 **(Annexure - II)**,

have accorded administrative approval for Rs. 6,190 Crores for the Dindi Lift Irrigation Scheme, which envisages to provide drinking water to the most severely affected areas by Fluorosis and Irrigation facilities to drought prone areas of Deverakonda & Munugode constituencies of Nalgonda district and some parts of Achampet & Kalwakurthy constituencies of Mahaboobnagar district by lifting the flood water from the foreshore of Srisailem Reservoir to Dindi Reservoir at 0.5 TMC per day for 60 days to a quantum of 30 TMC. It involves two stage pumping, two offline and three online reservoirs system. The Gross command is 3,68,880 Acres and the net commendable area is 3,41,000 Acres and covers 5 Mandals of Mahaboobnagar District and 14 Mandals of Nalgonda District.

5. Inter State Agreements:

Bachawat Tribunal Award (KWDT - I)

Owing to the disputes among the riparian States, Krishna Water Disputes Tribunal (Bachawat) (KWDT-1) was constituted in April, 1969. Consequent upon the detailed investigation and hearing from all the party States the Tribunal have awarded allocations to these three States in December 1973.

Bachawat considered 75% of dependable flow of the River Krishna up to Vijayawada as 2,060 TMC. Final State-wise allocations made duly protecting the existing uses of these States are as follows.

Final Award of Bachawat:

Units in TMC

Sl. No.	State	Allocations at 75% dependability	Return flows	Total
1	Maharashtra	560	25	585
2	Karnataka	700	34	734
3	Andhra Pradesh	800	11	811
	Total	2,060	70	2,130

The KWDT-I held that the allocations to the party States are enbloc.

Enbloc Allocation of KWDT-I:

Though the protections and allocations were considered project-wise, it was expressly held that the allocations to the States are en-bloc.

As per Bachawat Report under KWDT-I Andhra Pradesh as combined State is having share of 811 TMC of water at 75% dependability.

6. Apex Council Meeting:

The 1st Apex Council Meeting was held on 21-09-2016. The meeting was necessitated as per Hon'ble Supreme Court of India directions on the Writ Petition filed by Alla Venkata Gopala Krishna Rao and others versus Union of India and others on construction of two new projects namely, Palamuru Ranga Reddy LIS (PRLIS) and Dindi LIS contemplated by Government of Telangana.

The important decisions taken in this meeting were as follows -

Regarding taking up of projects referred by the Hon'ble Supreme Court in W.P.No.116 of 2016 for resolution by the Apex Council, it was decided that "Due to divergent position taken by the States on this item, convene Apex Council meeting as and when required to resolve the issues raised by both the States".

As regards the working arrangement for sharing of water, it was decided that Government of India will make efforts to expedite finalization of KWDT - II award.

7. Subsequently, Government of Andhra Pradesh vide letter dated 14.05.2020, regarding execution of new projects by the State of Telangana, requested Ministry of Jal Shakti to advise the State of

Telangana to stop new projects. Accordingly, KRMB was advised by Ministry of Jal Shakti vide letter No. R-21012/3/2020-Pen Riv-MoWR, dated 29th May 2020 (**Annexure - III**) to issue a letter to Government of Telangana not to go ahead with the new projects till the projects are appraised by KRMB/CWC and sanction of Apex Council is obtained. In pursuance, KRMB vide letter No. 2/04/2018/KRMB/1208-1212 dated 30.05.2020 (**Annexure - IV**) requested Government of Telangana not to go ahead with the Dindi Lift Irrigation Scheme (DLIS) till the project is appraised by KRMB/CWC and sanction of Apex Council is obtained.

8. In the 12th meeting of the Board of Krishna River Management Board held on 04.06.2020 (**Annexure -V**), reiterating the directive given to the State of Telangana based on the directions of Ministry of JalShakthi (MoJS), Chairman directed the State of Telangana not to go ahead with the project till the Detailed Project Report (DPR) is submitted and appraised by the Board / CWC and sanctioned by Apex Council.

9. As per the minutes of 2nd Apex Council meeting held on 06.10.2020 (**Annexure -VI**) under the Chairmanship of Hon'ble Minister of Jal Shakti, *"Both the States shall submit the DPRs of new projects to the Boards immediately for appraisal and subsequent sanction by Apex Council. Both Hon'ble Chief Ministers agreed to submit the DPRs."*

10. As per para-2(f) of Gazette Notification of Jurisdiction S.O. 2842(E) dated 15-07-2021 (**Annexure -VII**) on Krishna River Management (KRMB): *"Both the State Governments shall stop all the ongoing works on unapproved projects as on the date of publication of this notification until the said projects are appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex*

Council. If approvals are not obtained within six months after the publication of this notification, full or partial operation of any of the said ongoing unapproved projects shall cease to operate."

Further, as per para-2(g) of notification of Jurisdiction, *"Within six months from the date of publication of this notification, both State Governments shall complete the unapproved projects appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in 2nd meeting of the Apex Council. If approvals are not obtained within the stipulated time of six months, such completed unapproved projects shall cease to operate."*

The project Dindi (Nakkalagandi) LIS in Telangana is listed as Major, Ongoing, Un-approved and Non-Operational in the Gazette S.O. 2842(E). The DPR is required to be got approved by the Apex Council within 6 months as referred in para 2(f) and 2(g), after the publication of the notification. The DPR has not been received in respect of Dindi Lift Irrigation Scheme so far in KRMB for appraisal.


अधीक्षक अभियंता / EXECUTIVE ENGINEER
कृष्णा नदी प्रबंधन बोर्ड / KRISHNA RIVER MANAGEMENT BOARD
तीसरी मंजिल, जल सोपा / 3rd FLOOR, JALASOUDHA
एरुमंजिल / ERRUMMANZIL, हैदराबाद / HYDERABAD-500 082

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

AMRP - Providing Lift from proposed Dindi Balancing Reservoir
SLBC Tunnel Scheme to feed existing Dindi Reservoir at an estimated cost
of Rs.130 lakhs - Administrative Approval - Accorded - Orders - Issued.

IRRIGATION & CAD (PW:MAJ.IRRIGN.III) DEPARTMENT

G.O.Ms.No.159.

Dated:07-07-2007.

Read the following:-

- 1) From the C.E., NSRS Project, Hyderabad, Lr. No.CE/NSRSPW16/7969/2005/Vol.I, dated:17-2-2007.
- 2) Govt.Fax.Memo.No.6069/Maj.III/A1/2006-1, dt:16-4-07.
- 3) From the C.E., NSRS Project, Hyderabad, Lr. No.CE/NSRSPW16/7969/2005/Vol.I, dated:26-5-2007.

>><<

ORDER:

In the circumstances reported by the C.E., NSRS Project, Hyderabad in the reference 1st and 3rd read above, administrative approval is accorded for Rs.130 lakhs (Rupees one hundred and thirty lakhs only) for providing lift from proposed Dindi Balancing Reservoir of SLBC Tunnel Scheme to feed existing Dindi Reservoir for investigation preparation of DPR of proposed Lift Irrigation Scheme from Dindi balancing reservoir.

2. The expenditure shall be debited to the Head of Account "2701 - Major & Medium Irrigation; 01 - Major Irrigation (Commercial); MH 127 - SLBC.

3. The Chief Engineer, NSRS Project, Hyderabad shall take necessary action accordingly.

4. This order issues with the concurrence of Finance (W&P) Department vide their U.O.No.5958/PFS/F5(A2)/07-1, dated:13-6-2007.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ADITYA NATH DAS,
SECRETARY TO GOVERNMENT.

To
The Chief Engineer, NSRS Project, 6th Floor, Gaganvihar, Hyderabad.
The Accountant General, A.P., Hyderabad
The Director of Works & Accounts, Hyderabad.
The Joint Director of Works & Accounts, Hill Colony, NS Dam,
Nalgonda District.

Copy to:

The Finance (W&P) Department.
The P.S. to Special Secretary to Chief Minister.
The P.S. to Minister for Major Irrigation.
The P.S. to Secretary (AD), I&CAD.
SF/SC.

//FORWARDED BY ORDER//

SECTION OFFICER.

Office of the Chief Engineer, NSRS Srisaillam Project,
6th floor, Gaganvihar, M.J.Road, Hyderabad.

Endt.No. CE/AMRP/W16/7969/2005 Vol.I

Dt.10.07.2007

Copy forwarded to the Superintending Engineer, AMR SLBC Project, Circle No.I,
G.V.Gudem, Nalgonda, for information and necessary action.

Copy to the Executive Engineer, AMR SLBC Project, Division No.4, Angadipet 'X'
Roads, P.A. Pally (M), Nalgonda (Dt) 508243, for necessary action.

Deputy Executive Engineer
Division No. 4

**GOVERNMENT OF TELANGANA
ABSTRACT**

Dindi Lift Irrigation Scheme - Administrative approval on the bases of line estimate for an amount of Rs 6,190 crore - Accorded - Orders - Issued.

=====

IRRIGATION AND CAD (PROJECTS-I) DEPARTMENT

G.O.MS.No. 107

Dated:11-06-2015

Read:

From the Engineer-in-Chief (Irrigation), Hyderabad, Lr No. CE/
AMRP/W16/7969/2005/Vol.IV, dated: 09.06.2015.

ORDER:

The Dindi Lift Irrigation Scheme envisages to provide drinking water to the most severely affected areas by Fluorosis and irrigation facilities to drought prone areas of Deverakonda & Munugodu constituencies of Nalgonda district and some parts of Achampet & Kalwakurthy constituencies of Mahaboobnagar district by lifting the flood water from the foreshore of Srisailem Reservoir to Dindi Reservoir at 0.5 TMC per day for 60days to a quantum of 30TMC. It involves two stage pumping, two off line and three online reservoirs system. The Gross command is 3,68,880 Acres and the net commendable area is 3,41,000 Acres and covers 5 Mandals of Mahaboobnagar District and 14 Mandals of Nalgonda District.

2. In the reference read above, the Engineer-in-Chief (Irrigation), Hyderabad while furnishing the line estimate for the project has requested to accord administrative approval to the line estimate of Dindi Lift Irrigation Scheme for an amount of Rs.6,300 crore.
3. The Government after careful examination of the proposal of the Engineer-in-Chief (Irrigation), Hyderabad hereby accord Administrative approval to the line estimate of Dindi Lift Irrigation Scheme for an amount of Rs.6,190 crore (Rupees six thousand one hundred and ninety crore only).
4. The Chief Engineer, NSP, Hyderabad shall take necessary action accordingly.
5. This order issues with the concurrence of Finance (W&P) Department, vide their U.O. No.31/WP/A2/2015, dated:10.06.2015.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**SHAILENDRA KUMAR JOSHI
PRINCIPAL SECRETARY TO GOVERNMENT**

To
The Engineer-in-Chief (Irrigation), Hyderabad
The Chief Engineer, NSP, 6th Floor,
Gagan Vihar, Hyderabad.

Copy to:

The Accountant General, T.S., Hyderabad.
The Director of Works & Accounts, Hyderabad.
The Finance (W&P) Dept.
The OSD to Minister for Irrigation.
The P.S. to Prl. Secretary.

//FORWARDED :: BY ORDER//

SECTION OFFICER

294
✓
No. R-21012/3/2020-PenRiv- MOWR
Ministry of Jal Shakti
Department of Water Resources, RD & GR,
(Peninsular Rivers Wing)

Room No. 353-C Wing, Krishi Bhawan,
New Delhi- 110001
Dated the 29th May, 2020 ✓

To ✓
The Chairman,
Krishna River Management Board,
Jalasoudha, Errum Manzil,
Hyderabad.

Subject:- Letter dated 14.05.2020 received from GoAP regarding execution of new projects by the State of Telangana in violation of AP Reorganisation Act, 2014 without clearance/approval from KRMB, CWC & Apex Council- request for advising the State of Telangana to stop new projects.

Sir,

I am directed to refer to Govt of Andhra Pradesh's letter dated 14.05.2020 regarding above mentioned subject and to request you to take following actions in this regard:-

(i) Since no new projects can be taken up on Krishna river without obtaining sanction from the Apex Council on River Water Resources constituted as per the Andhra Pradesh Reorganisation Act, (APRA) 2014, the action of Govt of Telangana taking up new projects on Krishna river without its appraisal by KRMB and without sanction from the Apex Council as mentioned in the GoAP letter dated 14.05.2020 is violative of Section 84 and para 7 of the Eleventh Schedule of APRA 2014. Hence, it is advised to issue a letter to Govt of Telangana not to go ahead with the new projects till the projects are appraised by KRMB/CWC and sanction of Apex Council is obtained;

(ii) You are also advised to call a meeting of the Board immediately to deliberate the matter.

Yours faithfully,

(Signature)
(A.C. Mallick)

Under Secretary to the Govt of India

Email:- uspenriv-mowr@nic.in/ Tel:- 011-23383059

JK
29/5/2020 *29/5*
ms - KRMB
Member
for n.a.p.

भारतसरकार
जलशक्तिमंत्रालय
जलसंसाधन, नदीविकासऔर
गंगासंरक्षणविभाग
कृष्णानदीप्रबंधनबोर्ड
५वीमंजिल, जलसौधा
एररुममंजिल, हैदराबाद - ५०००८२



295
Annexure - IV
Government of India
Ministry of Jal Shakti
Dept. of Water Resources,
River Development & Ganga Rejuvenation
Krishna River Management Board
5th Floor, Jalasoudha, ErrumManzil
Hyderabad - 500 082

No.F. No. 2/04/2018/KRMB/ 1208 -1212

Date: 30th May 2020

To

Principal Secretary
I & CAD Department
Govt. of Telangana
Hyderabad.

Sub: WRD, Govt. of Andhra Pradesh letter dated 14th May 2020 to KRMB, raising objections on execution of new projects by the State of Telangana in violation of A.P. Reorganisation Act, 2014 without clearance / approval from KRMB, CWC & Apex Council- Reg.
Ref: KRMB letter no. F.No. 2/04/2018/KRMB/1094-98 dated 19th May 2020.

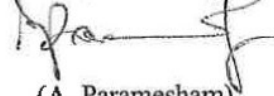
Sir,

Kind attention is invited to KRMB letter dated 19th May 2020 referred above on the subject matter, enclosing therein a copy of the Special Chief Secretary, Water Resources Department, Government of Andhra Pradesh letter no. 15691/IS.EA/2014 dated 14th May 2020, a copy of which was endorsed to DoWR, RD & GR, Ministry of Jal Shakti, Government of India.

Ministry of Jal Shakti has directed KRMB on the matter and accordingly I am to convey as under:

- i) Since no new projects can be taken up on Krishna river without obtaining sanction from the Apex Council on River Water Resources constituted as per the Andhra Pradesh Reorganisation Act (APRA), 2014, the action of Government of Telangana taking up new projects on Krishna river without its appraisal by KRMB and without sanction from the Apex Council, as mentioned in the GoAP letter dated 14.05.2020, is violative of Section 84 and para 7 of the Eleventh Schedule of APRA, 2014. Hence, Government of Telangana shall not go ahead with the new projects, till the projects are appraised by KRMB/CWC and sanction of Apex Council is obtained.
- ii) Further, a meeting of the Board will be convened immediately to deliberate the matter.

Yours faithfully


(A. Paramesham)
Member, KRMB

Copy for kind information to:

1. PPS to Secretary, DoWR, RD & GR, Ministry of Jal Shakti, New Delhi.
2. PPS to Chairman, Central Water Commission, New Delhi.
3. Special Chief Secretary, Water Resources Department, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Guntur District.
4. Sr. Joint Commissioner (Pen. Rivers Wing), DoWR, RD & GR, MoJS, New Delhi.



F.No.03/01/2020/KRMB/1343-54

Date: 16.06.2020

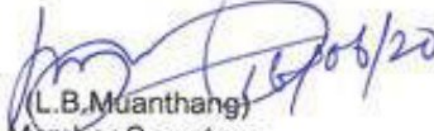
Sub: KRMB – Minutes of the 12th meeting of the Krishna River Management Board held on 04.06.2020 - Reg.

Ref: 1) T.O.F.No. 03/01/2020/KRMB/1213-24, Dt.30.05.2020.
2) T.O.F.No. 03/01/2020/KRMB/1236-47, Dt.02.06.2020.

Minutes of the 12th meeting of the Krishna River Management Board held on 4th June, 2020 at Hyderabad is enclosed herewith for favour of information and necessary action please.

This issues with the approval of the Chairman, KRMB.

Encl: As above


(L.B. Muanthang)
Member Secretary

To

1. Special Chief Secretary to the Government, Water Resources Department, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Guntur District.
2. Principal Secretary to the Government, Irrigation & CAD Department Govt. of Telangana, Telangana Secretariat, Hyderabad.
3. Engineer-in-Chief (Irrigation), Water Resources Department, Govt. of Andhra Pradesh, PWD Grounds, Governorpet, Vijayawada.
4. Engineer-in-Chief (I), Irrigation & CAD Department, Govt. of Telangana, 2nd Floor, Jalasoudha, Errum Manzil, Hyderabad.
5. Member (Power), KRMB, Hyderabad.
6. Member, KRMB.
7. Director (Finance), KRMB.
8. Superintending Engineer-II, KRMB.

Copy for information to:

1. PPS to the Secretary, Dept. of WR, RD & GR, Ministry of Jal Shakti, New Delhi.
2. PS to the Additional Secretary, Dept. of WR, RD & GR, Ministry of Jal Shakti, New Delhi.
3. PS to the Chairman, KRMB, Hyderabad.
4. The Senior Joint commissioner (Pen. Riv.), Dept. of WR, RD&GR, Ministry of Jal Shakti, New Delhi.


(L.B. Muanthang)
Member Secretary

KRISHNA RIVER MANAGEMENT BOARD

Minutes of the 12th meeting of the Krishna River Management Board held on 04.06.2020 at Hyderabad

Twelfth (12th) meeting of the Krishna River Management Board (KRMB) was held at Hyderabad on 4th June 2020 under the Chairmanship of Shri A. Paramesham, Chairman, KRMB.

The list of participants is placed at **Annexure-I**.

At the outset, Chairman welcomed all the Members of the Board and other officers from both the State Governments and KRMB.

Chairman requested all the officers present to introduce themselves.

Chairman stated that this meeting is convened at a very short notice due to urgent issues arising due to construction of projects by both the States. He stated that this meeting is important as this is a prelude to meeting of the Apex Council and also this being the start of water year 2020-21. He stated that one main function of the Board is making an appraisal of any proposal for construction of new projects and giving technical clearance. Though KRMB has been requesting both the States for submission of Detailed Project Reports (DPRs) of all such projects, the same are not received so far. He requested the States to submit the DPRs of all such projects.

Chairman stated that KRMB has been discharging the function of regulation of supply of water from the projects to the successor States by constant interaction with and active cooperation from both the States.

KRMB could not take up certain works, especially implementation of telemetry Phase-II, due to lack of funds and requested both the States to release funds immediately.

Chairman further stated that last water year has been a very good year in terms of availability and utilisation of water. For the current year as the long term forecast of the monsoon is reported to be normal, he hoped ample water resources would be available for use by both the States. He mentioned that we all do better when we work together in a cordial atmosphere and he requested the Members to deliberate on the issues with a spirit of understanding and amicability.

With the permission of the Chair Shri R.V. Prakash, Superintending Engineer, KRMB presented agenda items in Power Point for deliberations. Discussions and decisions taken thereof are as follows:

Item 12.1

Confirmation of the Summary Record of Discussions of the 11th meeting of the Board

Summary Record of Discussions (SRD) of the 11th meeting of the Board held on 09.01.2020 was circulated to both the State Governments on 29.01.2020. Since, no comments on the record of discussions have been received till date, the same may be treated as confirmed.

Summary Record of Discussions of the 11th meeting of the Board were confirmed.

Item 12.2

Submission of DPRs of Water Resources Projects in Krishna basin by the State Governments of Andhra Pradesh and Telangana for appraisal

Each of the two States has been complaining about the new projects being taken up by the other State without appraisal by KRMB/CWC and sanction of the Apex Council.

A list of alleged new projects taken up by both the States is at Annexure-II.

Chairman requested the Members of the Board to deliberate the issue project wise.

1) Rayalaseema Lift Irrigation Scheme

Special Chief Secretary, GoAP has stated that this project will utilise water within the share allocated to AP as per KWDT - I Award and as per the directions of KRMB.

Engineer-in-Chief (I), WRD, GoAP stated that this is not an additional scheme and it is only for supplementing Pothireddypadu Head Regulator (PRP HR) utilisations by drawing water from a level of +800 ft in Srisailem Reservoir.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that since the drawal of the water from the existing schemes Kalwakurthy LIS and Muchummari LIS are also at lower level they might be affected by this scheme. This new scheme may impact availability of water in Nagarjuna Sagar project (NSP) and may endanger other projects as well.

Engineer-in-Chief (I), WRD, GoAP has clarified that regarding Muchummari LIS is a very small project supplementing Kurnool-Cuddappah Canal/Handri-Neeva Sujala Sravanthi project for drinking water needs in Kurnool District and this LIS is not connected to PRP HR.

Special Chief Secretary, GoAP stated that Andhra Pradesh can draw water to the full capacity from PRP HR at reservoir level + 881 ft only (FRL being +885 ft), which would be available for a short period. A.P. is not able to draw their share of water at lower level. Due to this, the expansion of PRP HR is taken up to draw water subject to regulations by KRMB.

Principal Secretary, GoTS objected to it and stated that the State of Telangana was formed after decades of long struggle for water and people of Telangana State now feel that they will be deprived of water. The PRP HR is something that has not got all the permissions. Soon after formation of the State a representation was submitted to Gol in July 2014 mentioning their grievance against enhancement of drawals from 11,000 cusec to 44,000 cusecs in PRP HR.

Six years later, they are still looking for a solution on this issue and PRP HR is now planned to be extended further to draw 80,000 cusecs. It may affect irrigation to the committed ayacut in Telangana State and drinking water requirements of Mahaboobnagar, Nalgonda districts, Hyderabad city and availability of storage at NSP. PRP is affecting the day to day existence and commitments in Telangana.

In response, Special Chief Secretary, GoAP explained that those are mere fears in the minds. The PRP HR draws water in a transparent manner and that Andhra Pradesh is not taking other State's water. The water is drawn as per the allocation made by KWDT-I Award and KRMB's regulations. It is taken up as the existing vents are not able to draw sufficient water at lower levels.

Principal Secretary, GoTS expressed apprehension regarding monitoring of releases at PRP HR. In response, Chairman informed that the releases at PRP HR are measured by Joint Teams comprising officials of both the States. Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the basic principle as per the A.P. Reorganisation Act, 2014 is that any new project should be appraised by KRMB and sanctioned by Apex Council.

Chairman asked Members of T.S. whether they stand by their complaint on this project of A.P. Members of T.S reiterated their complaint.

Chairman stated that the A.P. Reorganisation Act, 2014 is binding on all the parties and as per section 85(8)(d) and para(7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the States without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of A.P. based on the directions of Ministry of Jal Shakti (MoJS), Chairman directed the State of A.P. not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: AP & KRMB)

Government of Andhra Pradesh has complained about taking up of the following eight (8) projects by Government of Telangana.

A) New Projects

1) Palamuru Ranga Reddy LIS

Special Chief Secretary, GoAP asked whether the Palamuru Ranga Reddy LIS and Dindi LIS were appraised by KRMB. These projects were objected to by A.P. several times and in the first meeting of the Apex Council also this matter was deliberated. He referred to minutes of the meeting of the Apex Council wherein the OSD, MoWR stated that the two projects are not among the six projects mentioned in the 11th schedule of A.P.

Reorganisation Act, 2014. As per the provisions of the Act, these two projects have not been appraised and recommended by the KRMB.

He stated that these two are new projects, which should not be gone ahead with. Those project reports should be appraised by KRMB and put up to Apex Council.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that Palamuru Ranga Reddy LIS is very old project and it is well within the basin and allocation.

Principal Secretary, GoTS has presented a video of the Hon'ble PM's speech during his election campaign and stated that the PM himself has told that Palamuru Ranga Reddy LIS has been hanging fire for more than ten years, which implies that it is an old project.

Further, he added that they have certain documents giving clearances to Palamuru Ranga Reddy LIS and Dindi LIS. He stated that this project was taken up before bifurcation of the State. This project was considered as one of the Jalayagnam Projects and also listed on the floor of Assembly by the then Hon'ble Chief Minister. The Hon'ble Union Minister also stated positively in the Apex Council meeting about Palamuru Ranga Reddy LIS and Dindi LIS. The expenditure already incurred for Palamuru Ranga Reddy LIS is about Rs.12,000 crore.

Principal Secretary, GoTS also stated that the work is in progress. It is proposed to provide irrigation to 10 lakh acres and drinking water to about 126 villages in 7 mandals.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 at New Delhi that any irrigation project which has not been techno-economically appraised by CWC and accepted by Technical Advisory Committee of DoWR, RD & GR should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile A.P.

He stated that as per section 85(8) (d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by

KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

He further stated that on the directives of the Ministry of Jal Shakti, KRMB has directed that Telangana shall not go ahead with the project till the project is appraised by KRMB/CWC and sanction of Apex Council is obtained. Hence, the DPR of Palamuru Ranga Reddy LIS must be submitted to KRMB and directed the State representatives to submit the DPR in one week's time.

Members of Government of T.S. stated that this issue will be appraised to their State Government and further action will be taken accordingly.

(Action: TS & KRMB)

2) DINDI LIS

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that it is an offshoot of Palamuru Ranga Reddy LIS and is much smaller than Palamuru Ranga Reddy LIS. The Estimated Cost is Rs.2,000 crores. It serves two lakh acres of land. The work is in progress.

He stated that the Government issued G.O. Ms. No. 159, dated 07.07.2007 and G.O.Ms. No. 107 dated 11.06.2015 for taking up the scheme. Hence, the Board may consider it as an old scheme.

Principal Secretary, GoTS stated that this scheme was sanctioned before 2014, similar to Palamuru Ranga Reddy LIS, i.e., before bifurcation of State. Hence, the Board may consider it as an old scheme.

Special Chief Secretary, GoAP stated that regulation of supply of water cannot be done without jurisdiction and they would like to hand over all the project outlets to KRMB, and requested Telangana State to agree for notifying the jurisdiction of KRMB.

Chairman mentioned that the jurisdiction is to be notified by Gol, and draft proposal for the same have been sent by KRMB to MoWR, RD & GR.

He further stated that as per the relevant sections of A.P. Reorganisation Act, 2014 and minutes of the meeting taken by the Secretary, DoWR, RD & GR on 21.01.2020 any irrigation project which has not been techno-economically appraised by CWC and accepted by Technical Advisory Committee of DoWR, RD & GR should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile A.P.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

The Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

3) Bhakta Ramadas LIS

Engineer-in-Chief (I), I&CAD Dept., GoTS said it is the scheme to serve tail end ayacut of SRSP system, where water availability is very less. Hence, as a temporary measure the same ayacut is fed by lifting water from NSLC and is accounted for in the utilisation of NSLC within the allocation. It is a small project serving about 40,000 acres- 50,000 acres of land. It was planned for lifting 5 TMC of water, but it lifts 2- 3 TMC of water at present. He informed that this is a completed project.

Engineer-in-Chief, WRD, GoAP stated that the same principle of new projects is to be applied for this project also. Mere expenditure on the project and utilisations of water does not give any right to go ahead with the project without appraisal by KRMB.

Special Chief Secretary, GoAP stated that the Krishna is a deficit river basin. Karnataka has plans to raise its dam's levels. There are many flood based projects in A.P. and T.S. and when flood water is going to sea, it should be utilised effectively. If the Board has jurisdiction, flood water can be used effectively through the flood based projects.

Chairman stated that notifying jurisdiction and getting project clearances are two separate issues and need not be linked to each other.

He further stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

4) Mission Bhagiratha

Principal Secretary, GoTS stated that Mission Bhagiratha is a complex and huge scheme to supply drinking water to one crore families. It is not a separate project but it is taken up considering 10% of water for drinking purpose from various sources within its allocation of Krishna water. He further stated that approximately 50 TMC of water is required for this scheme, out of which about 30 TMC is from Godavari waters and about 20 TMC is from Krishna waters.

Principal Secretary, GoTS stated that under this scheme water for domestic use is drawn from many sources/projects, which have been cleared by CWC and sanctioned/commissioned before bifurcation of the State.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the first priority is given to drinking water and regulation of water should prioritise drinking water. Most of the project is completed; about 85 lakh families are getting water, whereas 10 lakh families are due to get the benefit. It is in last stage of completion.

Principal Secretary, GoTS stated that Government of Telangana can't go back now on implementing this scheme.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

5) Thumilla LIS

Engineer-in-Chief, WRD, GoAP stated that this scheme has adverse effect on drinking water supplies to Kurnool District as the water is lifted from the foreshore of Sunkesula Barrage. It is the only sustainable water source of drinking water to Kurnool District. Telangana State is tapping the water for irrigation also, which is a serious issue.

Principal Secretary, GoTS stated that modernisation of Rajolibanda Diversion Scheme (RDS) was taken up in the year 2015. However, Rayalaseema people are not allowing to raise the level of anicut by 6 inches as suggested by the Expert Committee. Under the RDS scheme water is available to irrigate 7,000 acres by gravity against 87,000 acres sanctioned.

In order to fill this gap Thummilla lift scheme is taken up. He informed that this project is completed.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that erstwhile State of A.P. has issued a G.O. for modernization of RDS, which will enable to utilise 10-15 TMC of water. He stated that an amount of Rs. 87 crore was deposited with Karnataka State, out of which Rs. 30 crore was spent for canal system.

Engineer-in-Chief, WRD, GoAP stated that A.P. has no objection for restoration, but raising of crest is the main objection as it will affect the ayacut in A.P.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014, no new project can be taken up by the State without getting the project proposal appraised, technically cleared by KRMB/CWC and recommended by KRMB before sanction by the Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

B) Projects in which scope is enhanced

1) Mahatma Gandhi Kalvakurthy LIS (MGKLIS)

Principal Secretary, GoTS has stated that this scheme is taken up in the erstwhile State of A.P. The project allocation is enhanced from 25 TMC to 40 TMC for increasing the ayacut of 2.5 lakh acres to 4.0 lakh acres. He also stated that work is completed.

Chairman reiterated the observations by the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 at New Delhi that projects/schemes, when there is change in scope such as, change in location of intake points, changes in alignment of canal distribution network, changes in size and geographical location of command area to be served, change in storage, increase in water utilisation etc., should be treated as new schemes irrespective of the status of construction of project for the purpose of appraisal.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS, AP & KRMB)

2) Srisailem Left Bank Canal (SLBC) with an additional utilisation of 10 TMC

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the ayacut was enhanced from 3.0 lakh acres to 4.0 lakh acres by erstwhile A.P. without corresponding increased allocation of water. Hence, for the purpose of meeting the requirement of water for increased ayacut, enhanced water allocation is contemplated. He further stated that enhanced water allocation from 30 to 40 TMC by T.S. will be met from within the allocations of T.S. He informed that tunnelling work of this scheme is ongoing.

Chairman reiterated the observations by the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 that a project/scheme, when there is change in scope that should be treated as new scheme irrespective of the status of construction of project for the purpose of appraisal.

Reiterating the directive given to the State of Telangana based on the directions of MoJS, Chairman directed the State of Telangana not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

3) Nettempadu LIS

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the project is almost completed and only the work of tail end minor systems are under progress.

Chairman reiterated the observations by the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 a project/scheme, when there is change in scope that should be treated as new scheme irrespective of the status of construction of project for the purpose of appraisal.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: TS & KRMB)

Chairman asked Members of A.P state whether they stand by their complaints on the above projects of Telangana. Members of A.P reiterated their complaints.

In respect of Projects taken up by Government of Telangana, Members of GoTS stated that the issue of submission of DPRs will be appraised to their State Government and further action will be taken accordingly.

In addition to the above, complaints were received from Telangana State about the following projects of A.P.

1) Muchumarri LIS

Special Chief Secretary, GoAP stated that Muchummarri LIS is completed before the bifurcation of Andhra Pradesh. He stated that no order was given for expansion and no work was done after bifurcation. He also stated that they will not submit the DPRs of the projects for which G.Os. were issued by the State before bifurcation of the State. However, he stated that all the documents of the Projects taken up post bifurcation will be submitted. He stated that they would reply if the representatives of T.S. show any evidence that the scheme is completed after bifurcation.

Chairman stated that the project reports of all the projects that were not appraised and cleared by competent authority, should be submitted to KRMB for appraisal, irrespective of whether any project was taken up before or after bifurcation of the State.

Principal Secretary, GoTS stated that the point of Special Chief Secretary, GoAP is not acceptable to Telangana, as the situation between Andhra Pradesh and Telangana is different. Telangana movement was started because of great injustice done. Projects were not sanctioned, true share of water was not given, no roads were done and the water which should have come to Telangana was not coming, which were causes of the whole

movement. They have serious objection to the stand of A.P. as most of the projects in A.P. were completed pre bifurcation, whereas projects in Telangana were not given the same importance. T.S. Government is at great disadvantage as it is a recently formed State and after formation of the new State only the projects were modified and taken up. He also stated that the KWDT-I allocated water to the three States. Now that the new State of Telangana is formed and fair share of Telangana in the waters is yet to be finalised and is under the purview of KWDT-II. Telangana is likely to get more allocation of water.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 that any irrigation project which has not been techno-economically appraised by CWC and accepted by Technical Advisory Committee of DoWR, RD & GR should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile A.P.

Chairman directed that the DPR should be submitted to KRMB within a week's time.

(Action: AP & KRMB)

2) Gundrevula Reservoir

Special Chief Secretary, GoAP stated that this project is yet to be taken up and a letter was sent to Telangana for their permission because there are areas coming under submergence in Telangana.

Engineer-in-Chief (I), WRD, GoAP stated that the G.O. itself says the project can be taken up only with the concurrence of T.S. Permission is pending with Telangana.

Chairman stated that as per section 85(8)(d) and para (7) of the Eleventh Schedule of the A.P. Reorganisation Act, 2014 and reiterating the directive given to the State of A.P. based on the directions of MoJS, Chairman directed the State of A.P. not to go ahead with the project till the DPR is submitted and appraised by the Board/CWC and sanctioned by Apex Council.

(Action: AP & KRMB)

3) LIS for Supplementation of Gajuladinne ayacut

Engineer-in-Chief (I), WRD, GoAP stated that there is no such scheme/project existing.

Members from Telangana State agreed that if it does not exist, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such scheme.

4) Guru-Raghavendra LIS

Engineer-in-Chief (I), WRD, GoAP stated that it is a small scheme completed before bifurcation of State.

Special Chief Secretary, GoAP stated that the G.Os. for this project were given in the years 2003, 2004 and 2005 and has since been completed.

Special Chief Secretary, GoTS stated that the DPR must be submitted for appraisal.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week's time.

(Action: AP & KRMB)

5) Pulikanuma LIS Scheme

Engineer-in-Chief (I), WRD, GoAP stated that it is a part of Gundrevula reservoir and the G.Os. were issued before bifurcation of State and the project has been completed.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week's time.

(Action: AP & KRMB)

6) Siddapuram LIS

Engineer-in-Chief (I), WRD, GoAP stated that it is a completed project and it is for lifting water from Veligodu reservoir and not from Srisailem reservoir.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that their stand that DPR should be submitted.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week's time.

(Action: AP & KRMB)

7) Sivabhasyam LIS

Special Chief Secretary, GoAP stated that this project is completed in the year 2001 and it is a lift scheme from minor irrigation tank of capacity 600 mcft situated on Munimadugulavagu. The name was changed from Varadarajaswamy Gudi Project. Restoration of the scheme was done by JICA funding.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that though it is not drawing water from any reservoir in Krishna basin, its scope was increased from Minor to Medium.

Special Chief Secretary, GoAP asked the representatives of T.S. to furnish any G.O. in support of their statement of increasing the scope of it from Minor to Medium.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that they would submit evidence.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed that the DPR of this project must be submitted for appraisal by KRMB/CWC within a week.

(Action: AP & KRMB)

8) Munneru Scheme

Special Chief Secretary, GoAP stated that the Munneru barrage scheme was taken up downstream of a 100 years old existing anicut in erstwhile Andhra Pradesh under Jalayagnam. There has been no change in the scope of the project and it is an old scheme.

Principal Secretary, GoTS stated that same is the case with Palamuru Ranga Reddy LIS and Dindi LIS and quoted the sanctioned G.O. nos. 72 Dt. 08.08.2013 and for Dindi G.O. Ms. No. 159 dated: 07.07.2007.

In response, Special Chief Secretary, GoAP pointed out that in the Orders issued in respect of Palamuru Ranga Reddy LIS and Dindi LIS there is no mention about the old G.Os. issued earlier and as such the orders were issued afresh and hence those are to be treated as new projects.

Principal Secretary, GoTS stated that T.S. takes objection to the above stand. He stated that any project even though completed before bifurcation of the State, it prejudicially affects the use of river water by Telangana. Hence, all such projects should be appraised.

Telangana officials informed that while responding to a CWC's letter in 2017, they have stated that due to 1 TMC gross storage of the scheme, there would be some submergence in the territory of T.S. The representatives of A.P. stated that as submergence lies in Telangana, they would go ahead with the project only after consent of Telangana.

Engineer-in-Chief (I), WR Dept., GoAP stated that there is no proposal of enhancement at present. Principal Secretary, GoTS stated that if there is no submergence in Telangana, there is no complaint.

Chairman reiterated the observations of the Secretary, DoWR, RD & GR in the meeting taken by him on 21.01.2020 and directed the A.P. State to furnish DPR of this project for appraisal by KRMB/CWC within a week.

(Action: AP & KRMB)

9) RDS Right Canal

Engineer-in-Chief (I), WRD, GoAP stated that it is a small irrigation project to utilise 4 TMC of water and G.O. was issued on 29.01.2019. However, the DPR for this project is not yet ready and will be submitted whenever ready.

(Action: AP & KRMB)

10) New LIS on Tungabhadra River in between RDS and Sunkesula Barrage

Engineer-in-Chief (I), WRD, GoAP stated that no such scheme exists. Members from Telangana State agreed that if it does not exist, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such scheme.

11) Vaikuntapuram Barrage on River Krishna Upstream of Prakasam Barrage

Engineer-in-Chief (I), WRD, GoAP stated that this project proposal was deferred. Members from Telangana State stated that if the project was deferred, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such project proposal.

12) Interlinking of Godavari and Pennar River in Phase-I from Harishchandrapuram (V) to Nekarikallu(V) in Guntur District

Engineer-in-Chief (I), WRD, GoAP stated that no orders were given to this project and the proposal was withdrawn. Members of Telangana State stated that if the project was withdrawn, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such project proposal.

13) Vedavathi (Hagari) River LIS

Engineer-in-Chief (I), WRD, GoAP stated that this scheme is not taken up so far. However, the G.O. was issued in January, 2019 and stated that DPR will be submitted, whenever prepared.

(Action: AP & KRMB)

14) Naguladinne LIS

Engineer-in-Chief (I), WRD, GoAP stated that no such scheme exists. Members from Telangana State stated that if there is no such scheme, the same can be dropped. Hence, the complaint may be treated as dropped, if there is no such scheme.

Chairman asked Members of T.S. whether they stand by their complaints on the above projects of A.P. Members of T.S. reiterated their complaints.

In respect of projects taken up by Government of Andhra Pradesh, Members of GoAP stated that they will not submit the DPRs of the projects for which G.Os. were issued before bifurcation of the State.

However, in respect of projects for which G.Os. are issued after bifurcation, they stated that the issue of submission of DPRs will be appraised to their State Government and further action will be taken accordingly.

Item 12.3

Water sharing during the water year 2020-21

Data of utilisations made by both the States during the water year 2019-20, as per the information available in KRMB, was presented. These are subject to reconciliation of utilisation data to be done. In respect of certain outlets namely, K.C. Canal, NS Right Main Canal, Krishna Delta System, MGKLI, etc., the data has been reconciled up to 16.12.2019. For NS Left Main Canal and Pothireddypadu HR data has been reconciled up to 20.04.2020.

Engineer-in-Chief (I), WRD, GoAP stated that they want to consider availability of water at a lower of level of + 807 ft in Srisailem and below MDDL of + 510 ft in Nagarjunasagar and would like the utilisation figures revised, to avoid showing excess utilisation by Andhra Pradesh. Engineer-in-Chief, GoTS stated that as the water year 2019-20 has already been completed, it would be for academic purpose only to finalise the water account for the water year 2019-20. Chairman stated that this may be done by the concerned officers of the States and KRMB while reconciling the data as on 31.05.2020 i.e., by the end of the last water year.

Principal Secretary, GoTS stated that Telangana has a share in 45 TMC of Godavari water allocated to erstwhile AP from the waters diverted from Godavari River to Krishna River.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that even though the monsoon starts early in June, water reaches NSP in the month of August or so. Till that time, they would like to use the saved water (unutilised water) for drinking purpose. He stated that such saved water has to be accounted for in the utilisations of TS against the last water year i.e., 2019-20.

Chairman asked whether it was discussed in the Three Member Committee meeting held in April 2020. Engineer-in-Chief (I), I&CAD Dept., GoTS stated that carry over of deficit and excess waters were not discussed in that Three Member Committee meeting.

Chairman stated that for the last three years the ratio of 66:34 was adopted excluding Minor Irrigation and diversion of Godavari water.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that diversion of Godavari water should be considered and the issue should be resolved. Without deciding the share in diversion water, water sharing ratio can't be resolved. Further, he stated that the share of diversion of Godavari water will influence the present ratio, in a positive direction.

Chairman, KRMB gave a brief background to the Principal Secretary, GoTS, he being a new Member (Admin), about how this ratio was arrived at duly quoting the decisions taken in the meeting of MoWR, RD & GR held on 18th -19th June 2015 and decisions in subsequent Board meetings. Further, he also gave details of 811 TMC trifurcated among the three regions of Andhra, Rayalaseema and Telangana, totalling 512 TMC for combined Andhra and Rayalaseema and 299 TMC for Telangana.

Principal Secretary, GoTS stated that they have completed Mission Bhagiratha and enhanced a few projects' capacity namely Kalwakurthy LIS, Bhakta Ramadasu LIS. Now they need more share as they have committed/completed projects. GoTS will be grateful, if their requirements are met.

Chairman stated that diversion of Godavari water was discussed in the meeting held on 15.02.2018 in the Ministry of WR, RD & GR, wherein it was decided that the Ministry will examine the issue for taking further course of action. So, KRMB will request the Ministry to do needful in the matter. However, if the States agree they can discuss and decide on the above issue.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that as per the KWDT-1 Award the figure of Minor Irrigation (MI) of TS was 89 TMC. Based on the statistics of recent few years, the utilisations under MI in Telangana is about 46 TMC only. He requested to consider the same and arrive at the water sharing ratio on this basis.

Principal Secretary, GoTS stated that now clarity is there about the Minor Irrigation figure and it is much less than 89 TMC. He wanted that the ratio must be changed duly considering only 46 TMC utilisation under MI.

Engineer-in-Chief (I), WRD, GoAP stated that tribunal has given the allocation and there is no need to disturb that. GoTS have enhanced the capacities of Minor Irrigation Tanks under Mission Kakatiya. Moreover, Telangana is also diverting 240 TMC of Godavari waters. If 89 TMC under Minor Irrigation is considered the ratio will be 70:30 for AP and TS respectively.

Special Chief Secretary, GoAP requested to defer the issue so that it can be discussed later.

Chairman stated that it will be discussed in the next meeting and till such time, the same arrangement (66:34) may be continued, for which both the States have agreed.

(Action: AP, TS & KRMB)

Item 12.4

Implementation of Telemetry Phase- II

Status of the telemetry system under KRMB was presented.

The Engineer-in-Chief (I), I&CAD Dept., GoTS stated that telemetry station at Pothireddypadu is important and discharge measurements at this location should be more accurate to avoid apprehensions.

Chairman stated that KRMB could not take up the Phase-II telemetry (9 Nos.) because of paucity of funds. He further, stated that if telemetry comes into existence in all major outlets, there will be more transparency and the data can be considered for water accounting.

Principal Secretary, GoTS and Special Chief Secretary, GoAP agreed and requested KRMB to write letters to the States so that they can sensitise their Governments on the importance of Telemetry which could facilitate to prioritise the release of funds to KRMB.

Chairman concluded that a letter, highlighting essentiality of telemetry and the fund requirement, will be written by KRMB to the States. Administrative representatives of the States agreed to expedite the release of requisite funds to KRMB.

(Action: AP, TS & KRMB)

Item 12.5

Sharing of Power during the water years 2019-20 and 2020-21

Member (Power), KRMB presented details of power generated by the two States since inception of the Board. During the years from 2014-15 to 2018-19, it was agreed to share the power generation benefits at Srisaillam in the ratio of 50:50. He informed that the Committee constituted by MOP to address the power sharing issues between the two States was abolished due to various reasons. Further, he requested both the States to decide the ratio of sharing the power sharing benefits at Srisaillam project for the current water year.

Engineer-in-Chief (I), WRD, GoAP stated that at Srisaillam project Telangana has been generating more power than the agreed ratio of 50:50. The cost of power being Rs. 7/- per unit, the excess power generation by T.S is causing a burden on AP. He also mentioned that as T.S. GENCO is generating power without the knowledge of the WRD authorities of Andhra Pradesh, it is causing lowering the levels in Srisaillam reservoir and PRP HR is not able to draw the requisite water.

Engineer-in-Chief (I), I&CAD Dept., GoTS informed that sometimes generation of power by T.S. GENCO has been on little higher side, due to higher installed capacity in Srisaillam LBPH and also for maintaining the grid.

Details of the power generation by hydro power plants on Srisaillam Project from the year 2014-15 to 2019-20 is at **Annexure-III**.

Member (P) mentioned from the Annexure-III that A.P. GENCO generated more power during the years 2015-16 and 2016-17 than agreed ratio. T.S. GENCO generated more power during the years 2014-15, 2017-18, 2018-19 and 2019-20. He advised both the States to adhere to the agreed ratio of 50:50 in sharing power generation benefits at Srisaillam.

Chairman stated that the power generation being incidental while drawing water for irrigation and drinking purposes, the downstream requirements from NSP may be kept in view.

Members of the States have agreed to share power generation benefits at Srisaillam project in the ratio of 50:50 during the current water year 2020-21.

(Action: AP, TS & KRMB)

Item 12.6

Budget/ Funds requirement for KRMB

Director (Finance), KRMB presented the details of KRMB Budget to the Board. She explained that as per the decision of 11th meeting of the Board, for the FY 2020-21, GoAP has to provide an amount of Rs.592.10 lakh for FY 2020-21. Similarly, GoTS has to provide Rs.926.95 lakh, which includes balance funds of Rs.89.45 lakh of the previous FY 2019-20. Further, she requested GoAP and GoTS to release an amount of Rs.209.38 lakh and Rs.298.83 lakh respectively for the 1st quarter of FY 2020-21. The expenditure incurred in the FY 2019-20 is Rs. 483.94 Lakh and was noted by the Members. The details of budget approved, funds released by States, expenditure and funds to be released for the 1st quarter of FY 2020-21 are given in **Annexure-IV**.

Administrative Members of both the States have stated that they will release their respective share of funds expeditiously.

Director (Finance) further informed that Audit team from the O/o Director General of Audit, Scientific Department, Chennai audited the accounts of KRMB for the years from 2014-15 to 2018-19. The audit report is yet to be received by KRMB. On receipt of the report the same will be placed in next meeting of the Board.

Chairman stated that KRMB will address both the States once again for release of requisite budgetary funds expeditiously.

(Action: AP, TS& KRMB)

Item 12.7

Posting of Officers/Staff to KRMB

Director (Finance), KRMB presented the details of posts in the Board Secretariat approved by the Board and requested both the States to seek prior consent of KRMB before posting the officials/staff to KRMB for smooth functioning of the Board.

Chairman stated that posting orders of State officers/staff for deputation to KRMB are issued by the States without consent of the KRMB. If such officers/staff are not found suitable for the work in KRMB, the Board's function is will get impacted negatively in addition to not being in the States' interests too. Hence, he requested both the States to furnish the employee details along with their bio-data for prior consent of the KRMB before posting. Members of the Board agreed with the Chairman's view.

On enquiry by the Special Chief Secretary, GoAP whether any allowance is given to employees of KRMB. It was informed by the Chairman that no additional allowance is given to the staff posted in KRMB. Chairman stated that it is learnt that there is an additional allowance for the personnel posted in Inter State Water Resources (ISWR) Wing of Govt. Telangana. Administrative Members of both the States expressed that similar allowance may be paid to all the staff of KRMB. Chairman requested the Govt. of Telangana representatives to share the details of the allowance being paid for their staff in ISWR Wing, for which they agreed.

After deliberation it was decided that an additional allowance be given to all State and Central Government personnel in KRMB on the similar lines as is being given to the staff in the ISWR Wing of Govt. of Telangana.

(Action: AP, TS & KRMB)

Item 12.8

Any other item with the permission of the Chair

Items furnished by Government of AP

Item 12.8.1

Exemption of utilisations made by both the States during the flood period when all dams are spilling

Engineer-in-Chief (I), WR Dept., GoAP has requested that the utilisations made by both the States during the period, when all the reservoirs on the main stem of Krishna river are surplussing be exempted from water accounting as utilisation, as such waters, if not utilised, would have flown to the sea.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that as a working arrangement 50% of the water drawn by both the States during the period when all the main stem projects were surplussing may be considered as utilisations for accounting purpose. However, Principal Secretary, GoTS stated that the decision in this regard may be put on hold.

Chairman stated that this issue may be settled by the technical Committee formed by the Ministry of Jal Shakti. Further, he brought to the notice of the Board that certain data was sought by the Committee from both the States and KRMB. KRMB has furnished the data available with them. AP has furnished some data. Telangana is yet to furnish the data. The complete data as requested by the Chairperson of the Committee from both the States was supposed to be submitted by 31.05.2020, but the same has not yet been submitted. He asked both the States to furnish all the requisite data immediately to the Committee. He stated that as soon as the data is furnished to the Committee, KRMB will request the Committee to decide the issue expeditiously.

Principal Secretary, GoTS asked for one month's time extension to submit the data.

Chairman stated that for the previous water year the ratio of sharing of surplus water utilised by A.P. and T.S. during the time of surplussing of all main stem projects may be taken based on Committee's final decision on the issue.

(Action: AP, TS & KRMB)

Item 12.8.2

Computation of Losses in NSLC

Engineer-in-Chief (I), WR Dept., GoAP has requested that Telangana should ensure the allocated water at the Border of AP and TS. It has been observed in the past two seasons that 39 to 44% of losses were added in the account of utilisation against AP, whereas GoAP has observed the losses percentage in the order of 27%.

Engineer-in-Chief (I), I&CAD Dept., GoTS stated that the Committee constituted for assessing the losses has carried out observations in the years 2017 and 2019 and worked out the losses in the range of 39 to 44 %. Members of A.P. said that the losses computed by the Committee are on higher side and a new Committee may be formed for the purpose.

Engineer-in-Chief (I), WRD, Govt. of A.P. stated that the losses may be shared equally between the States.

Chairman stated that the report of the Committee was sent to both the States in February 2020 and sought their observations. However, no observations were received from any State in KRMB.

Further, he stated that there was a problem of inconsistent flow of water in the canal due to uneven water regulation during the observations in the year 2019 and hence the Committee could not make proper observations.

It was decided to take the observations of losses in the NSLC in this water year 2020-21 also by a Committee. Chairman requested Member, TS to regulate the water properly in NSLC to facilitate correct observations by the Committee.

(Action: AP, TS & KRMB)

Item 12.8.3

Shifting of KRMB headquarters to Vijayawada, Andhra Pradesh

Engineer-in-Chief (I), WRD, GoAP stated that as per the A.P. Reorganisation Act, 2104 KRMB headquarter should be in the State of Andhra Pradesh and requested to shift the headquarter of KRMB to Vijayawada, Andhra Pradesh.

Principal Secretary, GoTS stated that Hyderabad is a common capital for 10 years and till the notification of KWDT-II Award, this office may be continued in Hyderabad due to its better location which will help in smooth and efficient functioning of the Board. GoTS would prefer KRMB to stay in Hyderabad till such time.

Special Chief Secretary, GoAP stated that KRMB should be shifted to Vijayawada, Andhra Pradesh. He also requested that the views of the two States may be referred to the Ministry.

Chairman stated that as per minutes of the meeting taken by Secretary, Union Ministry of Home Affairs with the officials of A.P. and T.S. on 09.10.2019, final decision in the matter is to be taken by the Ministry of Jal Shakti (Dept. of Water Resources, RD & GR) and that KRMB will abide by the Ministry's decision.

(Action: KRMB)

Item 12.8.4

Notification of Jurisdiction of KRMB

Special Chief Secretary, GoAP reiterated their request to notify Jurisdiction of KRMB. Principal Secretary, GoTS stated that the issue of Jurisdiction of KRMB may be discussed after KWTD-II Award is notified.

Engineer-in-Chief (I), WRD, GoAP stated that the control of Nagarjuna Sagar Right Main Canal (NSRC), which is presently under the control of Govt. of T.S., be handed over to Govt. of A.P., till jurisdiction of KRMB is finalised, as it is serving the requirements of A.P. State only.

Chairman informed that a proposal on the jurisdiction of KRMB was submitted to Ministry of Jal Shakti by KRMB and this issue may be placed in the meeting of the Apex Council for its consideration.

(Action: AP, TS & KRMB)

Items furnished by Government of Telangana

Item 12.8.5

Reckoning 20% as utilization out of water drawn towards Drinking water supply

Representatives of Government of T.S. reiterated their request that only 20% of water drawn for drinking purposes be considered as consumptive use as per the provisions of the KWDT-I Award. Representatives of Government of A.P. did not agree for this stating that the balance 80%

regenerated flow of water used for drinking purposes in Hyderabad is not known to reach in the river. Further, ENC (I), WRD, A.P. stated that if the T.S. contention is agreed to, in case of A.P. State's drawal of water for drinking purposes also, only 20% of it is to be considered as consumptive use. Principal Secretary, GoTS stated that this can be applicable in case of drawals of drinking water by A.P. too. Special Chief Secretary, GoAP stated that if the upper riparian States also claim to account only 20% of drawals made towards drinking water, it will adversely affect both Telangana and Andhra Pradesh. He also opined that both the States may like to discuss the issue in a separate meeting.

Chairman stated that both the States were requested to give their opinion to refer the issue to CWC. Telangana gave their opinion and A.P. is yet to furnish. Chairman asked the representatives of A.P. to give their opinion in one week, so that the issue will be referred to CWC.

(Action: AP & KRMB)

Item 12.8.6

Telangana can carryover part of its share to next Water Year in terms of liberty granted by KWDT-I under Scheme A of allocation

Engineer-in-Chief (I), I&CAD Dept., GoTS requested for carrying over the saved water in the previous water year to next water year for drinking water purpose (i.e., accounting it for the Water Year 2019-20) in terms of liberty granted by KWDT-I Award. Further, he stated that in view of drinking water requirements of Hyderabad city till requisite inflows come into Nagarjuna Sagar i.e. till September, they need to keep required quantity of water in the NSP.

Engineer-in-Chief (I), WRD, GoAP stated that KWDT-I is not about stored water carry over to next water year. This dispute is under consideration in the KWDT-II. Further, he added that if good inflows are not there, then the issue arises for Andhra Pradesh also. He stated that the water use account has to be closed every year.

Principal Secretary, GoTS read out a clause of the Award and stated that saved/stored water may be used for Hyderabad drinking water because it is a critical need.

Chairman noted that necessity of drinking water is there for both the States and the views of A.P. State will be sought by KRMB.

(Action: AP & KRMB)

Item 12.8.7

Utilization of 45 TMC by Telangana in terms of 04.08.1978 Agreement of GWDT in view of CWC Clearance to Polavaram Project

Principal Secretary, T.S. stated that in the 80 TMC of Godavari water diverted to Krishna through Pattiseema LIS, Telangana has a share in 45 TMC allotted to the erstwhile State of AP. He requested KRMB to apply the decision of the Award and recommend the share of TS in 45 TMC of water.

Special Chief Secretary, A.P. stated that this issue is under consideration of KWDT-II.

Chairman Stated that the issue was discussed in the meeting held in the Ministry of Jal Shakti in February 2018 and was recorded that the Ministry will examine the issue for taking further course of action. KRMB will submit the opinions of both the States to the Ministry in this regard.

(Action: KRMB)

The meeting ended with a vote of thanks to the Chair.

List of participants in the 12th Board Meeting on 04.06.2020

Sl. No.	Name of the Officer Shri/ Smt.	Designation / Office
I. KRMB Secretariat		
1	A. Paramesham	Chairman
2	L.B. Muanthang	Member (Power)
3	R.V. Prakash	Superintending Engineer
4	B. Prema Kumari	Director (Finance)
5	G. Ananda Kumar	Deputy Director
6	C. Ashok Kumar	Executive Engineer
7	S. Siva Sankaraiah	Executive Engineer
8	Y. Raghunadha Rao	Executive Engineer
9	M. Venugopal	Deputy Executive Engineer
10	S. Sridhar Kumar	Deputy Executive Engineer
11	T. Ajay Yadav	Deputy Executive Engineer
12	K. Sreenadhu	Asst. Director
13	A. Srirama Sastry	Assistant Executive Engineer
14	K. Srinivas	Assistant Executive Engineer
15	G.V.Lakshmi Kumari	Assistant Executive Engineer
16	B. Sreevatsala	Assistant Executive Engineer
17	I. Sujatha	Assistant Executive Engineer
18	A. Madhavalatha	Assistant Executive Engineer
19	D. Daiva Prasanthi	Assistant Executive Engineer
20	M. Rajesh Chari	Assistant Executive Engineer
21	M.N.A. Faheem	Assistant Executive Engineer
II. Water Resources Department, Government of Andhra Pradesh		
1	Adithyanath Das, I.A.S.	Spl. Chief Secretary, WRD-Member
2	C. Narayana Reddy	Engineer-in-Chief (Irrigation), WRD-Member
3	B.K. Nageswara Rao	Chief Engineer, ISWR
4	Y. Veerasekhara Reddy	Deputy Director (Krishna)
5	A. Babu Rao	Executive Engineer, O/o the ENC(I)
6	S. Haranath	Assistant Engineer, PPM

III. Irrigation and CAD Department, Government of Telangana		
1	Dr. Rajat Kumar, I.A.S.	Principal Secretary, I & CAD Dept., - Member
2	C. Muralidhar	Engineer-in-Chief (Irrigation), I & CAD Dept.,- Member
3	S. Narasimha Rao	Chief Engineer (Rtd), ISWR
4	Z. Srinivasa Rao	Chief Engineer, ISWR, (FAC)
5	V. Narasimha	Chief Engineer, NSP& AMRSLBC
6	L. Ananth Reddy	Chief Engineer, Mahaboob Nagar (P)
7	G. Shankar Naik	Chief Engineer, Hydrology & Investigation
8	V. Ramesh	Chief Engineer, PRLIS
9	K. Srinivas	Executive Engineer, PRLIS Div.7, Mahaboobnagar
10	T. Jaganmohan Sharma	Deputy Chief Engineer, PRLIS, Hyderabad
11	J. Vijaya Bhaskar	Deputy Chief Engineer-IV, O/o ENC (I)
12	S. Vijaya Kumar	Deputy Director (Krishna), C/o ISWR
13	K. Venkata Narayana	Dy. Executive Engineer, O/o ISWR
14	A. Jyothirmayi	Assistant Executive Engineer, NSP

Annexure -II

List of Projects

S.No.	<u>Projects in Andhra Pradesh as informed by Telangana</u>	S.No.	<u>Projects in Telangana State as informed by Andhra Pradesh</u>
1	Muchumarri LIS	1	PalamuruRanga Reddy LIS
2	Gundrevula Reservoir	2	Dindi(Nakkalagandi)LIS
3	LIS for supplementation of Gajuladinne ayacut	3	Bhakta Ramadasu LIS
4	Guru-Raghavendra LIS	4	Thumilla LIS
5	Pulikanuma LIS Scheme	5	Water Grid Project
6	Siddapuram LIS		Enhancement of scope of the following three projects
7	Sivabhasyam LIS	1	Kalwakurthi LIS with an additional utilization of 15 TMC
8	Munneru Scheme	2	Nettempadu LIS with an additional utilization of 3.4 TMC
9	RDS Right Canal	3	Srisaillam Left Bank Canal (SLBC) with an additional utilization of 10 TMC
10	New LIS on Tungabhadra River in between RDS and Sunkesula Barrage		
11	Vaikuntapuram Barrage on River Krishna upstream of Prakasam Barrage		
12	Interlinking of Godavari and Pennar River in Phase-I from Harishchandrapuram(V) to Nekarikallu(V) in Guntur District		
13	Vedavathi (Hagari) River LIS		
14	Naguladinne LIS		
15	Rayalaseema Pumping System and enhancement of diversion capacity of PRP HR to 80,000 cusecs.		

Annexure -III

Monthly power generation by hydro power plants of Srisaillam Project		
	2019-20	Units : MU
Jurisdiction	Andhra Pradesh State (IC = 911.8 M.W)	Telangana State (IC =2370.8 M.W)
	Srisaillam Right Bank Power House	Srisaillam Left Bank Power House
Installed Capacity (MW)	7x110	6x150
Jun-19	0.000	0.015
Jul-19	0.086	0.032
Aug-19	276.595	398.140
Sep-19	335.980	486.972
Oct-19	314.623	500.740
Nov-19	155.027	232.190
Dec-19	14.992	74.137
Jan-20	28.076	80.652
Feb-20	141.570	134.400
Mar-20	43.400	65.100
Apr-20	1.870	28.200
May-20	0.550	NA
Total	1312.769	2000.578
Ratio in %	39.62	60.38

Note:

Figures from June 2019 to Jan 2020 are as furnished by the both State GENCOS.

Figures for Feb 2020 to May 2020 have been taken from the respective websites.

Figures for May 2020 of TSGENCO are not available in the TSGENCO website.

Yearly power generation by hydro power plants of Srisaillam Project						
S.No.	Year	Andhra Pradesh	Telangana	Total	Ratio in %	
					AP	TS
1	2014-15	1099.499	1737.384	2836.883	38.76	61.24
2	2015-16	174.961	146.539	321.5	54.42	45.58
3	2016-17	648.003	619.145	1267.148	51.14	48.86
4	2017-18	578.161	824.589	1402.75	41.22	58.78
5	2018-19	559.412	1004.719	1564.131	35.77	64.23

KRM B Budget and Expenditure Details

Sl. No.	Year	Budget approved by the Board	Budget to be shared		Funds released by		Total funds received by KRM B	Total Expenditure
			A. P	T.S.	A.P	T.S.		
1	From 2014-15 to 2018-19	4663.00	2331.50	2331.50	1256.17	407.32	1663.49	1261.54
2	2019-20	760.00	380.00	380.00	0.00	514.00	514.00	483.94
3	2020-21 (April 2020)	1675.00	837.50	837.50	0.00	0.00	0.00	70.09
3	Total	7098.00	3549.00	3549.00	1256.17	921.32	2177.49	1815.57

(i) As per decision of 11th meeting of Board Funds to be shared by both the States = 50% of (Exp. Up to 2018-19 and RE of 2019-20) = Rs.1261.54 L + Rs.760.00L = Rs.2021.54 Lakh

Total amounts to be Shared

	AP	TS
(ii) 50% Share amount of Rs.2021.24/2 between the States:	1010.77	1010.77
(iii) Amounts received in KRM B by both the States up to 2019-20 :	1256.17	921.32
(iv) Status of funds to be released to KRM B as agreed by both the States up to 2019-20 :	-245.4	89.45
(v) Budget Approved by Board for F.Y.2020-21= Rs.1675.00 lakh :	837.50	837.50
(vi) Total amounts to be released during FY 2020-21 :	592.10	926.95
(vii) Requirement of funds in 1 st Quarter (To take up essential telemetry works)	209.38	298.83 (209.38 + 89.45)



URGENT
EMAIL

No: R-22012/2/2017-Pen Riv-Part(2)
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR,
(Peninsular River Wing)

353-C, Krishi Bhawan, New Delhi
Dated the 22nd October, 2020

Subject : Minutes of 2nd Meeting of Apex Council constituted under the Andhra Pradesh reorganisation Act, 2014 - Reg.

The undersigned is directed to enclose a copy of Minutes of 2nd Meeting of the Apex Council constituted under the Andhra Pradesh reorganisation Act, 2014, held on 06.10.2020 via video-conference under the Chairmanship of Hon'ble Minister of Jal Shakti for information and necessary action.

Encl. as above

Signature Not Verified

Digitally signed by A.C.
MALLICK
Date: 2020.10.22 12:29:14
IST

(A. C. Mallick)

Under Secretary to the Govt of India
uspenriv-mowr@nic.in/ Tel- 23383059

To

1. Chief Secretary, Government of Andhra Pradesh
2. Chief Secretary, Government of Telangana
3. Chairman, Central Water Commission
4. Chairman, Godavari River Management Board
5. Chairman, Krishna River Management Board
6. PS to Hon'ble Minister of State (Jal Shakti)
7. Joint Secretary (Admin), DoWR, RD&GR
8. Senior Joint Commissioner (BM), DoWR, RD&GR
9. Deputy Secretary(E-IV), DoWR, RD&GR

Copy for information:

1. PS to Hon'ble Minister of Jal Shakti
2. PS to Secretary (WR, RD & GR)
3. PS to Additional Secretary (WR, RD&GR)
4. PS to Joint Secretary (RD & PP), DoWR, RD&GR

Handwritten notes and signatures at the bottom of the page:
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 DEE/V
 AFE (R)
 2/11/2020

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development
and Ganga Rejuvenation

**Proceedings of the Second Apex Council Meeting held on 6th October 2020
through Video Conferencing**

The second Apex Council Meeting was held on 6th October 2020 through video conferencing, under the Chairmanship of Shri Gajendra Singh Shekhawat, Hon'ble Union Minister for Jal Shakti with Shri Y. S. Jagan Mohan Reddy, Hon'ble Chief Minister of Andhra Pradesh (AP) and Shri K. Chandrashekar Rao, Hon'ble Chief Minister of Telangana to discuss and decide on the agenda items already circulated. Senior officers from DoWR, GRMB, KRMB and CWC also attended the meeting. List of participants is enclosed at **Annexure – I**.

2.1 At the outset, the Hon'ble Union Minister for Jal Shakti welcomed the participants. He stated that such meetings on a regular and periodic basis will help to sort out issues between the states in an amicable manner. When he took over as the Minister for Jal Shakti last year, he observed that the 1st Apex Council meeting was held in September 2016, and there had been a considerable gap in holding the next meeting. Therefore, his Ministry sent requests to both states three times last year seeking agenda points for holding the meeting. With no response from both the states, this Ministry has prepared and circulated the agenda points.

2.2 He stated that as no comments were received from any of the States on the Minutes of the First meeting of Apex Council, the same may be treated as confirmed.

2.3 He further stated that as per the AP Reorganization Act-2014 (APRA-2014), the Apex Council is the final authority to deliberate upon all issues regarding water allocations and usage among both the states. He informed that Krishna Water Disputes Tribunal-I (KWDT-I) has allocated 811 TMC to the then combined state of AP. Later on, KWDT-II has given its award, but it is not yet published, since the matter is sub-judice in Supreme Court. Until the KWDT-II award is published, the allocations of KWDT-I will be in force. Also, for projects mentioned in Schedule XI of the APRA-2014, since they do not have water allocations under KWDT-I, efforts should be made to obtain water allocations for them.

2.4 He further stated that APRA-2014 mandated to have Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) to regulate the projects of both states on the rivers Krishna and Godavari respectively. The Apex Council has to ensure that both the Boards perform their responsibilities as per the mandate. There are many projects taken up by both states in the Godavari and Krishna basins which do not have the mandated statutory clearances like hydrology, investment, inter-state and environment etc. Repeated letters sent by both KRMB and GRMB and also by Ministry of Jal Shakti asking for submission of DPR's of such projects from the states did not yield any results. As far as new projects are concerned, it is mandated by the APRA-2014 that such projects should be technically appraised and cleared by GRMB or KRMB first, and then they should be sanctioned by this Apex Council.

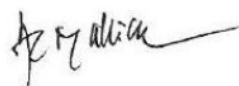


2.5 He further stated that since Krishna basin has many projects but limited water, improving the efficiency of the existing projects would help water re-allocation to new projects. In Godavari basin, all approved projects should be completed first before planning on new projects. He hoped that interlinking of Rivers Godavari and Krishna would help the water deficit areas of both the states. He expressed confidence that the present meeting would be productive and would help in resolving most of the outstanding issues amicably, in the larger interest of the welfare of the people of both the States.

2.6 He further stated that Telangana has sent a few agenda items vide their letter dated 02.10.2020 to be included in this meeting. These were received in the Ministry during the weekend and there was not enough time to seek the opinion of AP on these items and so the same could not be included in the Agenda. He assured that the original agenda covers most of those items and if any items were not covered, there could be deliberated upon after considering the main agenda items.

2.7 He informed that Additional Secretary, DoWR, RD & GR, Ministry of Jal Shakti would make a presentation on the proposed Agenda items. He urged the States to present their views/presentation on all the agenda items after the Ministry's presentation.

3.1 Additional Secretary, DoWR, RD & GR briefly mentioned the functions of the Apex Council, functions of the Boards (KRMB & GRMB) and jurisdiction of the Boards, as mentioned in various sections of the APRA-2014. As per Section 84 of APRA-2014, the functions of Apex Council are (i) to supervise the functioning of KRMB & GRMB, (ii) planning and approval of proposals of new projects on Godavari and Krishna rivers, (iii) resolution of any dispute on sharing of river waters and reference of any disputes not covered under KWDT to a Tribunal to be constituted under the ISRWD Act, 1956. As per section 85(8) of APRA-2014, the functions of the Board are (i) regulation of supply of water from the projects to both the States having regard to awards granted by the Tribunals constituted under the ISRWD Act of 1956, (ii) construction of on-going or new works on Godavari and Krishna rivers and their tributaries through the successor States as the Central Government may specify by notification in the Official Gazette, (iii) making an appraisal of any proposal for construction of new projects on Godavari and Krishna rivers and giving technical clearance after satisfying that such projects do not negatively impact the availability of water as per the awards of the Tribunals constituted under the ISRWD Act of 1956 for the projects already completed or taken up before the appointed day and (iv) such other functions as the Central Government may entrust to it on the basis of the principles specified in the XI Schedule of APRA-2014. As per section 87(1)&(2) of APRA-2014 the Boards shall ordinarily exercise jurisdiction on Godavari and Krishna rivers (i) in regard to any of the projects over headworks (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines necessary to deliver water or power to the States concerned, as may be notified by the Central Government, having regard to the awards, if any, made by the Tribunals constituted under the ISRWD Act, 1956 and (ii) if any question arises as to whether the Board has jurisdiction under sub-section (i) over any project referred thereto, the same shall be referred to the Central Government for decision thereon.



She made a detailed presentation on the Agenda items listed below and also stated the views of the Ministry of Jal Shakti on each of the items.

1. Decision on the Jurisdiction of GRMB and KRMB.
2. Submission of DPRs of new projects by State Governments to GRMB and KRMB for appraisal and sanction by the Apex Council.
3. Establishing a mechanism for determination of share of Krishna and Godavari waters between the States of AP and Telangana.
4. Shifting of headquarters of KRMB to AP.

3.2 Decision on the Jurisdiction of GRMB and KRMB: Additional Secretary informed that regarding jurisdiction of KRMB, in the first meeting of the Apex Council and also in earlier KRMB and GRMB meetings, the stand of Telangana has been that the jurisdiction of KRMB may be notified after the finalization of KWDT-II Award. The stand of AP has been that pending allocations to be made by KWDT-II, jurisdiction of KRMB may be notified. However, in the two meetings this Ministry held with both states in February 2018 and January 2020, the consistent view of the Ministry was that, in the absence of notification of jurisdiction of GRMB and KRMB, the said Boards are not in a position to exercise their powers effectively as per the terms of APRA-2014.

Hence, the Ministry of Jal Shakti, GoI proposes that pending project-wise allocations by KWDT-II, as per section 87(1)&(2) of APRA-2014, jurisdiction of KRMB shall be notified with regard to the award made by KWDT-I. Needed amendment to it can be done with regard to KWDT-II Award, after it gets into force. For the six projects mentioned in para-10 of the XI Schedule of APRA-2014, since these projects do not have allocations under KWDT-I, Ministry suggests that both states shall try to get water allocations to these projects from KWDT-II and then the regulation of supply of water for these will be taken over by the Board accordingly. Also, as per section 87(1)&(2) of APRA-2014, the jurisdiction of GRMB shall be notified by the Central Government covering all the existing and ongoing projects (subject to requisite approvals) on Godavari River in both the States. As far as construction/execution of on-going/new/future projects in both the states by KRMB & GRMB, as per section 85(8)(c) of APRA-2014, the Central Government, after approval of those projects by the Apex Council, will specify by notification in the Official Gazette.

3.3 Submission of DPRs of new projects by State Governments to GRMB and KRMB for appraisal and sanction by the Apex Council: It was informed by the Additional Secretary that both the states have taken up new projects without submitting DPRs to KRMB/KRMB or CWC for appraisal, rather they are complaining against each other's projects. AP has taken up fifteen projects on river Krishna and four projects on river Godavari on which Telangana has complained. Likewise, Telangana has taken up eight projects on river Krishna and seven projects on river Godavari on which AP has complained. Apex council was informed that out of these thirty four projects, only two projects of Telangana have hydrology/inter-state clearances and two other projects of Telangana are included in the APRA-2014. The status of statutory clearances obtained from central government for all these projects were shown to the members of the apex council (enclosed at **Annexure – II**). As recently as in March 2020, Telangana started Kaleswaram (3rd TMC component) and

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Sitarama LIS on river Godavari for which AP has objected. In May 2020, AP started Rayalaseema LIS and Pothireddypadu expansion on river Krishna for which Telangana has objected. Both KRMB and GRMB have been requesting both the States since long including in recent meetings that were held in June 2020 for submitting DPRs of all these projects. Hon'ble Minister of Jal Shakti had written letters to both the Hon'ble Chief Ministers of Telangana and AP in this regard and also advised not to go ahead with these projects until GRMB/ KRMB have appraised them and the Apex Council has approved them. The members of the apex council were informed that till date no DPR has been submitted by both the States to the Boards for appraisal.

It was also informed that in a meeting held by the Ministry of Jal Shakti, Gol with officers of the States of AP and Telangana in January 2020, Secretary (WR, RD & GR) had clarified about which projects can be termed as new projects as under:

1. Any irrigation project which has not been techno-economically appraised by CWC and accepted by the Technical Advisory Committee of DoWR, RD & GR, should be considered as new project irrespective of the fact whether it was conceived before or after bifurcation of erstwhile AP.
2. All major, medium and multipurpose projects, where there is change in scope such as, change in location of intake points, changes in alignment of canal distribution network, changes in size and geographical location of command area to be served, changes in storage, increase in water utilization, etc., should be treated as new schemes for the purpose of appraisal irrespective of the status of construction of project.
3. In addition to the above mentioned parameters, from the angle of Inter-State issues and hydrology of a project, the projects need to be appraised by the respective Board.
4. Further, appraisal has to be done by CWC also, before placing them before the Apex Council for approval as the Boards do not have the requisite wherewithal in terms of technical expertise.

Thus, the Ministry of Jal Shakti, Gol proposes that as per Sections 84(3)(ii), 85(8)(d) and para-7 of XI Schedule of APRA-2014, the states are bound to submit the DPRs of new projects to KRMB and GRMB for appraisal and subsequent sanction by the Apex Council.

3.4 Establishing a mechanism for determination of share of Krishna and Godavari waters between the States of AP and Telangana: Additional Secretary drew the attention of the members of the apex council that as per section 85(8)(a) of APRA-2014, one of the functions of both KRMB & GRMB include regulation of supply of water from the projects to both the States having regard to awards granted by the Tribunals under ISRWD Act of 1956. She informed that sharing of river Krishna waters is being carried out as per working arrangement agreed by both the states as 298.96 TMC to Telangana and 512.04 TMC to AP out of the total 811 TMC allocated by KWDT-I, pending award of KWDT-II. With regards to sharing of Godavari waters, presently, there is no agreement between both the States. Telangana stated earlier that as there are no joint projects between the both the states in Godavari basin, therefore there appears no need for such an exercise. Now that both states complained against each other on the projects in Godavari Basin, there is a need to decide the mechanism for determination of the share of AP and Telangana in the

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Godavari waters. She also informed that as per the GWDT report, Telangana is asking for its share of 45 TMC from out of the waters diverted by AP from Godavari River to Krishna River.

Ministry of Jal Shakti, GoI proposes that with regards to sharing of waters of River Krishna, until the Award of KWDT-II is notified, award of KWDT-I shall be in force. The working arrangement as agreed by both the States shall continue. With regards to sharing of Godavari waters, the Ministry proposes that either there be a mutual agreement between both the states or a new Tribunal is set up to decide on this. Also, a mechanism for sharing of the 45 TMC water, diverted by AP from Godavari basin to Krishna basin is necessary.

3.5 Shifting of headquarters of KRMB to AP: Additional Secretary informed that as per the provisions of section 85 of APRA-2014, the headquarters of the KRMB shall be located in the successor State of AP.

4. After the presentation by Additional Secretary, Hon'ble Union Minister desired that the four agenda items may be discussed first. If any other item needs to be discussed in the meeting, the same could be taken up as a table item. Recalling that in the first Apex Council meeting, AP was requested to speak first, this time he requested Hon'ble Chief Minister of Telangana to speak first.

5.1 Hon'ble Chief Minister of Telangana expressed his gratitude to Hon'ble Union Minister for giving him the opportunity and requested for the proceedings of the second Apex Council meeting to be recorded. Further, he requested that the minutes may be issued after obtaining the views of both the State Governments. Hon'ble Union Minister informed him that the proceedings are being recorded.

5.2 Hon'ble CM of Telangana commented on the agenda items and recalled that immediately after the formation of the State of Telangana, he had made a representation to the Ministry of Water Resources on 14th July 2014 under Section-3 of ISRWD Act of 1956, asking for an equitable allocation of Krishna waters. He stated that Telangana is the youngest State and every State has a constitutional right to get a fair and equitable allocation of river waters. Telangana has requested to refer the matter to a Tribunal and Government of India should not have any reservation on this. Even after seven years of its formation, Telangana State is still waiting to know about its legitimate share of waters. After one year, they had approached the Supreme Court. He stated that he has mentioned all these in his letter to Hon'ble Minister of Jal Shakti and had urged to include them in the agenda of the meeting. He stated that the present meeting could be postponed and be held after about ten days after obtaining the views of AP on the issues he mentioned in his letter.

5.3 He stated that the working arrangement between both the states is still continuing and until and unless water sharing is finalized by the Tribunal under section-3 of ISRWD Act of 1956, the question of notification of jurisdiction of Boards should not arise. He also stated that the tribunal matter is pending in Supreme Court and is sub-judice, hence on this account also the jurisdiction matter cannot be deliberated.

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5.4 He further stated that Godavari Lift Irrigation Scheme (GLIS) project which started 20 years back and on which expenditure to the order of Rs.60000 Crores has been made, and which has even been funded by Government of India, cannot be termed as a new project. He asserted that there are no new projects in Telangana at all. GWDT has allocated water sub-basin wise and accordingly Telangana has taken up their projects based on it. In Kaleshwaram project, right from the beginning, the State had planned for 3 TMC per day and what they have newly taken up is the canal conveyance part. Any apprehension of AP on any project on Godavari waters, they can make a complaint and that can be referred to a Tribunal. He also stated that as per KWDT-I, water allocation to Srisailem, which is a hydro-electrical project, is only for evaporation losses and for power generation so water can be released to Nagarjunasagar project. He stated that Pothreddypadu project of AP does not have any water allocations by KWDT-I. The project was operationalized to supply drinking water to Chennai. It was originally designed for 1500 cusecs in the then combined AP against the interests of Telangana. Later on, it was expanded to 11,500 cusecs, then to 40,000 cusecs and now they are expanding it to 84,000 cusecs and are planning to take 8 TMC per day. He further asserted that the water is being transferred by AP from Krishna basin to out of Krishna basin through this project with no water allocations to these projects by the tribunal and without appraisal of DPRs and also without obtaining the required statutory clearances for these projects. He also stated that, if AP continues with this project, then Telangana would construct a 3 TMC project at Alampur and draw waters. He stated that only tribunal under section-3 of ISRWD Act of 1956 can be a solution.

6.1 Hon'ble CM of AP thanked the Union Minister for giving the opportunity to participate in the meeting. He stated that it is a fact that critical and chronically drought prone areas of Rayalaseema i.e. Kurnool, YSR Kadapa, Ananthapuram, Chittoor including Nellore and Prakasam districts are mainly dependent on Srisailem project for their drinking, industrial and irrigation needs just like Nalgonda, Mahabubnagar and Rangareddy district of Telangana are. He stated that that Rayalaseema LIS is not a proposal for drawal of water more than what is allocated to AP and no new storage is planned and also no new ayacut is contemplated. Furthermore, no enhanced utilization is proposed except to supplement the needs of existing and ongoing projects of AP. Hon'ble CM of AP further informed that the Government of Telangana is going ahead with new projects as well as enhancing the capacity of existing projects on Godavari river which will have adverse impact on downstream requirements of lower riparian State of AP. He therefore requested that Apex Council may advise the Government of Telangana to submit DPRs and not to go ahead until appraisal by GRMB and sanction of Apex Council is obtained as all these projects are contemplating additional storage and additional ayacut.

6.2 He stated that KRMB and GRMB are monitoring, regulating/controlling authorities to implement the decisions of the Tribunals only and so the Boards cannot determine the share of river waters between the two States. After bifurcation, AP and Telangana have agreed to utilize 811 TMC of water allocated to erstwhile AP in the ratio of 512 TMC and 299 TMC respectively in June 2015. The primary basis for arriving at this proportional distribution is the utilization considered by KWDT-I. Therefore how and where individual States utilize their share of water should be at the discretion of the individual State, which was also agreed between AP and Telangana in the June 2015 meeting.

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6.3 He further requested that Apex Council may intervene in sharing of Godavari waters between the two States by concluding mutual agreements or referring to a Tribunal. He wanted the Apex Council to note that surplus flows of 3000 TMC of Godavari water into the sea is inclusive of 1400 TMC of unutilized allocated water of upper riparian States of Maharashtra, MP, Karnataka, Chhattisgarh and Odisha, which can be any time utilized by them. The Apex Council may intervene in sharing of Godavari waters between the two States by concluding mutual agreements, or referring to the Tribunal.

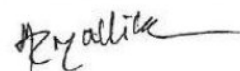
6.4 He also stated that AP is also of the opinion that for effective supervision and control of the common reservoirs i.e. Srisailem and Nagarjunasagar, notification of jurisdiction of the Board is essential. Therefore for better water regulation and control of common projects, Central Government should notify the jurisdiction of the Board.

6.5 Hon'ble CM of AP further stated that as per Section 85(2) of APRA, 2014, the headquarters of KRMB is to be shifted to the successor State of AP as agreed by the State of Telangana in the meeting of MoHA in 2019. He urged that a decision to this effect may be taken at the earliest by the Council.

7. Hon'ble Chief Minister of Telangana responded that Pothyreddypadu project is catering totally to out of Krishna basin projects, while Nalgonda, Mahabubnagar & Rangareddy districts of Telangana are totally within Krishna basin. He said notifications by Ministry of Jal Shakti in 2016 clearly stipulated that inter basin transfer can only be done after the in-basin requirements are met. As suggested by Hon'ble CM of AP, he too requested to appoint a Tribunal for deciding on sharing of Godavari waters between the two States in a time bound manner. He further added that a request in this regard would be sent by Telangana within a day. Regarding shifting of the headquarters of KRMB to AP, Hon'ble Chief Minister of Telangana said that they never denied shifting of headquarters to AP.

8.1 Hon'ble Union Minister stated that majority of the issues raised by both the CMs are of operation and maintenance of the systems. The waters of the two rivers are shared between the two States as per tribunal awards. It is necessary that the two Boards are empowered to take care of the operational management of projects as mandated under APRA-2014. He stated that Ministry of Jal Shakti preferred to have consensus between the two States keeping in view the long term relationships and long term water sharing related issues between both the states even though the APRA gives exclusive responsibility to the Central Government to notify the jurisdiction of the Boards. Since there is a necessity for independent and empowered Boards and hence the jurisdictions of the Boards need to be notified. He also responded to Hon'ble CM of Telangana that the assistance given by central government under PMKSY program to GLIS was for phase one of this project which has statutory clearances. For the projects which do not have statutory clearances, they need to be obtained and it is for all such projects, the DPRs need to be submitted.

8.2 Regarding the issue of notification under Section-3 of the ISRWD Act of 1956, the Hon'ble Union Minister stated that in 2011, erstwhile AP itself approached the Supreme Court to not publish the Brijesh Kumar Tribunal / KWDT-II. In 2014, after bifurcation, Telangana State has requested to constitute a new Tribunal under



section-3 of ISRWD Act, which is the State's legitimate right. He also stated that in 2014 Telangana asked for a tribunal involving all the Krishna basin states and in 2018, they have asked for a tribunal involving only two states of AP and Telangana. He further stated that if Telangana withdraws the case from Supreme Court, then Government of India would consider the issue of constitution of a Tribunal under section-3 of ISRWD Act positively, after seeking necessary legal opinion since KWDT-II was already functioning and was seized of water issues between the two States. Hon'ble CM of Telangana agreed to this and stated that he would furnish a letter assuring withdrawal of the case in Supreme Court.

8.3 Regarding formulation of Godavari Tribunal, Hon'ble Union Minister stated that based on the reference received under section-3 from both the States, the issue will be considered favorably by the Union Ministry. Regarding the inter-basin transfer, he stated that it can be done only after fulfilling the needs of the in-basin first.

8.4 Regarding the new projects, he stated that appraisal, technical clearances and environmental clearances have to be obtained by both the States. The States cannot proceed as per their wish in a federal set-up, where the Rule of Law prevails. A bad precedence cannot be set by commissioning projects without obtaining clearances. The DPRs of projects should be appraised by KRMB and GRMB or CWC. He stated that he would ensure that the DPRs are appraised as quickly as possible by the concerned organizations. He also stated that same rules would apply to both the states in both the basins. Hon'ble CM of AP stated that he has no objection to submitting the DPRs to the Boards. Hon'ble CM of Telangana stated that there is no secrecy in the projects taken up by his state and he too is ready to submit the DPRs.

9.1 Concluding the meeting, Hon'ble Minister of Jal Shakti summarized the decisions taken after detailed deliberations:

1. Jurisdiction of GRMB and KRMB shall be notified by Government of India. The Hon'ble CM of Telangana expressed his disagreement on this. Hon'ble Union Minister clarified that it is the Central Government's prerogative for such notification as per the APRA-2014 and thus the same will be notified as per the express mandate of the APRA-2014.
2. For considering the request of Telangana for a tribunal under section-3 of the ISRWD Act of 1956, Telangana has to withdraw the case it has filed in the Supreme Court on the subject. After receiving such assurance, Ministry of Jal Shakti, GoI will seek legal opinion on whether a new Tribunal has to be appointed or new Terms of Reference can be issued to KWDT-II to hear the matter. Hon'ble CM of Telangana agreed to withdraw the case in Supreme Court.
3. Both the States shall submit the DPRs of new projects to the Boards immediately for appraisal and subsequent sanction by Apex Council. Hon'ble Union Minister assured that the appraisal would be done in the shortest possible time. Both Hon'ble Chief Ministers agreed to submit the DPRs.
4. As agreed by both the States, the Headquarters of KRMB will be shifted to AP.
5. Both the States agreed for setting up of a Godavari Tribunal for adjudicating on the sharing of the waters of Godavari between AP and Telangana. Hon'ble Union Minister requested both the States to send their proposal for the same.

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He assured that the Ministry will take a positive decision in this regard. Hon'ble CM of Telangana stated that he would send the request immediately for constituting a Tribunal.

9.2 In his concluding remarks, the Hon'ble Union Minister appreciated both the Hon'ble Chief Ministers for their commitment towards amicably resolving the issues in the larger interest of the people of the region. Hon'ble Union Minister proposed that henceforth the Apex Council meeting can be held atleast once a year to deliberate and resolve issues regularly. The proposal was agreed upon by both the Chief Ministers.

9.3 Hon'ble Union Minister thanked both the Chief Ministers for their participation, cooperation and contribution in this productive meeting.



LIST OF PARTICIPANTS OF THE SECOND MEETING OF APEX COUNCIL HELD ON 06.10.2020 VIA VIDEO-CONFERENCE

CHAIRPERSON & MEMBERS OF THE APEX COUNCIL

1. Shri Gajendra Singh Shekhawat, Hon'ble Union Minister for Jal Shakti – in Chair
2. Shri Y. S. Jaganmohan Reddy- Hon'ble Chief Minister of Andhra Pradesh – Member
3. Shri K. Chandrashekar Rao, Hon'ble Chief minister of Telangana – Member

DEPARTMENT OF WATER RESOURCES, RD & GR

4. Shri U. P. Singh, Secretary (WR, RD & GR)
5. Shri Sriram Vedire, Advisor to Union Minister for Jal Shakti
6. Ms. Debashree Mukherjee, Additional Secretary(WR, RD & GR)
7. Shri Sanjay Awasthi, Joint Secretary (RD & PP)
8. Shri Subrata K.Basu, Deputy Secretary (E-IV)

CENTRAL WATER COMMISSION

9. Shri R. K. Jain, Chairman, CWC
10. Shri S. K. Haldar, Member (WP&P), CWC

GODAVARI RIVER MANAGEMENT BOARD

11. Shri J. Chandrashekhar Iyer, Chairman, GRMB

KRISHNA RIVER MANAGEMENT BOARD

12. Shri A. Paramesham, Chairman, KRMB



Sl. No.	State	Basin	Name of Project	Whether firm water allocated in Bachawat / GWDI Award (YES/NO)	Whether included in AP Reorganisation Act 2014 (YES/NO)	Whether Inter State aspects cleared by CWC (YES/NO)	Whether approved by the respective RMB (YES/NO)	Whether approved by Apex Council (YES/NO)	Basis of water allocation (Net availability / Flood waters)
1	Andhra Pradesh	Godavari	Pattiseema LIS	NO	NO	NO	NO	NO	Flood Water
2	Andhra Pradesh	Godavari	Purushothapatnam LIS	NO	NO	NO	NO	NO	Flood Water
3	Andhra Pradesh	Godavari	Chintalputi LIS	NO	NO	NO	NO	NO	Flood Water
4	Andhra Pradesh	Godavari	Inter-Linking of Godavari and Pennar through Chintalputi LIS and Pattiseema LIS	NO	NO	NO	NO	NO	
5	Andhra Pradesh	Krishna	Muchumarri LIS	NO	NO	NO	NO	NO	
6	Andhra Pradesh	Krishna	Gundrevula Reservoir	NO	NO	NO	NO	NO	
7	Andhra Pradesh	Krishna	LIS for supplementation of Gajuladinne ayacut	NO (For Gajuladinne: 2.0 TMC)	NO	NO	NO	NO	
8	Andhra Pradesh	Krishna	Guru-Raghavendra LIS	NO	NO	NO	NO	NO	
9	Andhra Pradesh	Krishna	Pulikanuma LIS Scheme	NO	NO	NO	NO	NO	
10	Andhra Pradesh	Krishna	Siddapuram LIS	NO	NO	NO	NO	NO	
11	Andhra Pradesh	Krishna	Sivahasyam LIS	NO	NO	NO	NO	NO	
12	Andhra Pradesh	Krishna	Muneru Scheme (LIS)	NO (Foy Muniveru Project: 3.3 TMC)	NO	NO	NO	NO	
13	Andhra Pradesh	Krishna	Capacity enhancement of RDS Right Canal (Rajilbanda Diversion Scheme)	NO (For For original RD Scheme: 15.90 TMC)	NO	NO	NO	NO	
14	Andhra Pradesh	Krishna	New LIS on Tungabhadra River in between RDS and Sunkesula Barrage	NO	NO	NO	NO	NO	
15	Andhra Pradesh	Krishna	Capacity enhancement of Vaikuntapuram Barrage on River Krishna upstream of Prakasam Barrage	NO (For Vaikuntapuram Pumping Scheme: 2.60 TMC)	NO	NO	NO	NO	
16	Andhra Pradesh	Krishna	Interlinking of Godavari and Pennar River in Phase-I from Harishchandrapuram(V) to Nekarikallu(V) in Guntur District	NO	NO	NO	NO	NO	
17	Andhra Pradesh	Krishna	Vedavathi (Hagar) River LIS	NO	NO	NO	NO	NO	
18	Andhra Pradesh	Krishna	Naguladinne LIS	NO	NO	NO	NO	NO	

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19	Andhra Pradesh	Krishna	Rayalseema Lift Scheme and upgradation of PRPHR and Banakacharla (BCR) complex to 80,000 cusecs.	NO	NO	NO	NO	NO	NO	NO	Net Availability
20	Telangana	Godavari	Kaleshwaram LIS	NO	NO	Yes	NO	NO	NO	NO	Net Availability
			Kaleshwaram enhancement - 3rd TMC component	NO	NO	NO	NO	NO	NO	NO	Proposal not Received
21	Telangana	Godavari	GLS Phase-III (J. Chokha Rao)	NO	NO	Yes	NO	NO	NO	NO	Net Availability
22	Telangana	Godavari	Sita Rama LIS	NO	NO	NO	NO	NO	NO	NO	Net Availability
23	Telangana	Godavari	Tupakulugudem	NO	NO	NO	NO	NO	NO	NO	Net Availability
24	Telangana	Godavari	Telangana Drinking Water Supply Project	NO	NO	NO	NO	NO	NO	NO	Net Availability
	Telangana	Godavari	Barrages on Lower Penganga River	NO	NO	NO	NO	NO	NO	NO	Net Availability
25			(i) Rajupet (Bhinkund)	NO	NO	NO	NO	NO	NO	NO	Net Availability
			(ii) Rudha (Chanakha-Korta)	NO	NO	NO	NO	NO	NO	NO	Net Availability
			(iii) Pimparad-Parsoda	NO	NO	NO	NO	NO	NO	NO	Net Availability
26	Telangana	Godavari	Ramapa lake to Pakhal lake diversion	NO	NO	NO	NO	NO	NO	NO	Net Availability
27	Telangana	Krishna	Palamuru Ranga Reddy LIS	NO	NO	NO	NO	NO	NO	NO	Flood Waters: 90 TMC
28	Telangana	Krishna	Dindi (Nakkagandi) LIS	NO	NO	NO	NO	NO	NO	NO	Flood Waters: 30 TMC
29	Telangana	Krishna	Bhakra Ramadasu LIS	NO	NO	NO	NO	NO	NO	NO	5.5 TMC
30	Telangana	Krishna	Thumilla LIS	NO	NO	NO	NO	NO	NO	NO	5.44 TMC
31	Telangana	Krishna	Water Grid Project	NO	NO	NO	NO	NO	NO	NO	19.6 TMC
32	Telangana	Krishna	Enhancement of scope of the following three projects								
			(i) Mahatma Gandhi Kalwakurthi LIS with an additional utilization of 15 TMC	NO	YES	NO	NO	NO	NO	NO	Revised to lift 40.0 TMC from original 25.0 TMC
33	Telangana	Krishna	(ii) Nettempadu LIS with an additional utilization of 3.4 TMC	NO	YES	NO	NO	NO	NO	NO	Revised to lift 25.425 TMC from original 21.425 TMC
34	Telangana	Krishna	(iii) Srisailem Left Bank Canal (SLBC) with an additional utilization of 10 TMC	NO	NO	NO	NO	NO	NO	NO	30 TMC of 75% dependable water out of 45 TMC of Godavari water diverted to Krishna

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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NEW DELHI, THURSDAY, JULY 15, 2021/ASHADHA 24, 1943

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

अधिसूचना

नई दिल्ली, 15 जुलाई, 2021

का.आ. 2842(अ).—केन्द्रीय सरकार, 2 जून, 2014 से प्रभावी आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 (2014 का 6) (जिसे इसमें इसके पश्चात उक्त अधिनियम कहा गया है) की धारा 84 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, गोदावरी नदी प्रबंधन बोर्ड तथा कृष्णा नदी प्रबंधन बोर्ड के कार्यों का पर्यवेक्षण करने के लिए एक शीर्ष परिषद् का गठन करती हैं;

और अधिनियम की धारा 85 की उप-धारा (i) द्वारा प्रदत्त शक्तियों के अनुसरण में केन्द्रीय सरकार ने 28 मई, 2014 को कृष्णा नदी प्रबंधन बोर्ड (जिसे इसमें इसके पश्चात केआरएमबी कहा गया है) का गठन किया और केन्द्रीय सरकार द्वारा यथा अधिसूचित परियोजनाओं के प्रशासन, विनियमन, रख-रखाव और प्रचालन के लिए इसमें उल्लिखित कार्यों का निष्पादन करने हेतु यह 2 जून, 2014 से प्रभावी हो गया;

उक्त अधिनियम की धारा 85 की उप-धारा (8) उपबंध करती है कि केआरएमबी के कार्यों में अन्य बातों के साथ-साथ निम्नलिखित शामिल होंगे,-

(क) अन्तरराज्यिक नदी जल विवाद अधिनियम 1956 के अधीन गठित प्राधिकरणों द्वारा किए गए अधिनिर्णयों और विद्यमान आंध्र प्रदेश राज्य और किसी अन्य राज्य या संघ राज्य क्षेत्र की सरकार को शामिल करते हुए किए गए किसी करार या व्यवस्था को ध्यान में रखते हुए परियोजनाओं से उत्तरवर्ती राज्यों को जल प्रदाय का विनियमन;

(o) If any question arises as to whether the KRMB has jurisdiction under sub-section (1) of section 87 of the said Act over any project referred thereto, the same shall be referred to the Central Government for decision thereon and the decision of the Central Government shall be final.

(p) Any function or activity not mentioned under sub-section (1) of section 85 of the said Act in regard to the projects or components specified in Schedule-2 shall be the responsibility of the respective State Governments.

2. In addition to the above, the Central Government, in exercise of the powers conferred under sub-section(4) of section 86 of the said Act, hereby directs the State Governments of Andhra Pradesh and Telangana to comply with the following, namely:—

(a) The KRMB shall approve and put in place an appropriate organizational structure to perform the functions mandated by this notification within thirty days from the date of publication and shall endeavor to appoint in all category of posts officers serving in the Central Government.

(b) On and from the date of commencement of this notification, in respect of operational projects or from the date when a non-operational project becomes operational, as the case may be, the States Governments of Andhra Pradesh and Telangana shall completely hand over the jurisdiction of the projects or components (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines specified in Schedule-2 to this notification to the KRMB so as to enable it to perform the functions mentioned in sub-section (1) of section 85 of the said Act.

(c) Until further directions by the Central Government through a notification in the Official Gazette, in respect of the projects or components specified in Schedule-3 to this notification, respective State Governments shall continue to perform the functions such as, administration, regulation, maintenance and operation of projects as provided in sub-section (1) of section 85 of the said Act, on behalf of the KRMB.

(d) On and from the date of commencement of this notification, in respect of operational projects or from the date when a non-operational project becomes operational, as the case may be, the State Governments of Andhra Pradesh and Telangana shall issue appropriate orders for transfer of all the posts and deputation of requisite staff for the projects or components specified in Schedule-2 to the KRMB.

(e) On and from the date of commencement of this notification, in respect of operational projects or from the date when a non-operational project becomes operational, as the case may be, the State Governments of Andhra Pradesh and Telangana shall issue appropriate orders for transfer of items under **clauses (j) and (k) of paragraph 1** to the KRMB on as is where is basis.

(f) Both the State Governments shall stop all the ongoing works on unapproved projects as on the date of publication of this notification until the said projects are appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex Council. If approvals are not obtained within six months after the publication of this notification, full or partial operation if any of the said ongoing unapproved projects shall cease to operate.

(g) Within six months from the date of publication of this notification, both State Governments shall complete the unapproved projects appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex Council. If approvals are not obtained within the stipulated time of six months, such completed unapproved projects shall cease to operate.

3. This notification shall come into force with effect from the 14th day of October, 2021.

SCHEDULE - 1

Headworks (barrages, dams, reservoirs, regulating structures), part of canal network, and transmission lines of the projects/components as per information available in the Ministry of Jal Shakti over which KRMB will ordinarily have jurisdiction

Sl. No.	Name of the Project/Component	State	Category	Status	Approved/ Unapproved	Operational Status
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	Srisaillam Project	AP/TS				